

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI
Original Application No.1243 of 2024

Manu Rathi and Anr. Vs. State of Uttarakhand and Ors.

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Dated: 09.12.2025

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**STATUS REPORT OF PULP & PAPER INDUSTRIES AND
& RECIPIENT DRAINS (MUNDET DRAIN & SHEELA KHALA DRAIN)
AT ROORKEE DISTRICT HARIDWAR**

**IN THE MATTER OF
ORIGINAL APPLICATION NO. 1243 OF 2024**

**MANU RATHI & ANR.
Vs
STATE OF UTTARAKHAND & ORS.**

Submitted by

**Uttarakhand Pollution Control Board
December, 2025**

A. BACKGROUND

The Hon'ble National Green Tribunal in the matter of O.A. No. 1243 of 2024 Manu Rathi Vs State of Uttarakhand & Others was pleased to passed *inter alia* followings order:

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2. *The reply on behalf of the Respondent No. 1 and the report of the joint Committee has been received. Learned counsel appearing for the Respondents No. 4,5,7 and 8 submits that the reply has been filed yesterday but since it has been filed belatedly it has not come on record. The Registry is directed the place the reply on record if the same is free from defects. Learned counsel appearing for the Respondent No. 6 seeks four weeks' time to file the reply. The same prayer is also being made by counsel appearing for the Respondent No. 2 to file the status report. Rejoinder/objection to the report of the joint Committee can be filed within six weeks.*

....."

In compliance of order passed by the Hon'ble Tribunal, inspection of the industrial units mentioned in the present matter were inspected by the Regional Office, Uttarakhand Pollution Control Board, Roorkee on 08.10.2025, however, routine inspection and sampling of Effluent Treatment Plant (ETP) and recipient *Shela Khala Nala* were undertaken from time to time. The observations made during the inspection and analysis of wastewater/ drains, groundwater samples are summarized industry wise as given below:

B. STATUS OF INDUSTRIES

1. **M/s Sagar Pulp & Paper Mills, Manglore - Deoband Road, Roorkee, District Haridwar:**
 - i. Unit is having Consolidated Consent & Authorization (CCA) dated 14.07.2023 issued under Water Act 1974; Air Act, 1981, and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by the Uttarakhand Pollution Control Board (UKPCB) having validity up to 31.03.2028 for production Kraft/Poster Paper-1500 MT/month using waste paper-1800 MT/month as raw material. **(Annexure-1.1).**
 - ii. Unit was found operational during visit on 06.10.2025.

- iii. As per data provided by the unit, the average daily production during the months of August to October, 2025, was 35.86 MT/day, which is within the consented production capacity of the unit.
- iv. The Unit had obtained NOC for abstraction of 503 KLD groundwater from 02 nos. of tubewells which was expired on 12.03.2023. Unit has re-applied for renewal of the same on 06.03.2023. **(Annexure-1.2)**.
- v. Tubewells were found in functional condition. Electromagnetic flow meter with totalizer found installed at both tubewells. As per data provided by the Unit, average daily groundwater withdrawal quantity is 240 KLD.
- vi. The average specific freshwater consumption is 6.69 KL/MT of paper production.
- vii. As per CCA order, unit has permission to discharge 280 KLD of treated effluent in to Mundate drain.
- viii. The unit has provided Effluent Treatment Plant (ETP) for treatment for process wastewater. ETP consists of - Collection tank; Hill Screen, Equalization tank, Chemical dosing tanks, Primary Clarifier, Aeration tank, Secondary clarifier, Pressure Sand Filter and Sludge Drying Beds. Treated water is partially recycling in process & partially discharged in nearby Mundate drain. Unit has additionally provided Sludge Belt Press for recovery of primary and secondary clarifier's sludge.
- ix. Unit has installed Electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, and at line carrying recycled effluent from ETP back to process.
- x. Sample was collected from ETP outlet on dated 06.10.2025 and analysis results is given below: **(Annexure-1.3)**.

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	7.23	6.5-9.0	Complying
Color (Hazen)	5	150	
BOD (mg/l)	24	30	
COD (mg/l)	190	250	
TSS (mg/l)	30	100	
TDS (mg/l)	204	1600	

- xi. ETP outlet sample was also collected on 09.06.2025 and analyzed through Third Party Laboratory and analysis results is given below: **(Annexure-1.4)**.

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	7.48	6.5-9.0	Complying
Color(Hazen)	<5.0	150	
BOD (mg/l)	19	30	
COD (mg/l)	94.9	250	
TSS (mg/l)	42	100	
TDS (mg/l)	-	1600	
AOX (mg/l)	0.34		

- xii. The unit has installed 01 no. of 06 TPH capacity boiler for meeting steam requirements. Bagasse/ Agro waste is permitted as fuel in boiler. Burning of plastic waste as a fuel in boiler has not observed during the visits undertaken from time to time. As per logbook data of October, 2025, the fuel consumption in boiler is given below:

Quantity	Fuel (Bagasse/Agro waste)
Total (MT)	862.400
Avg. daily (MT/day)	27.81

- xiii. Unit has provided stack of 30 Meter height attached with 06 TPH capacity boiler which is equipped with Multi cyclone dust collector & Wet scrubber as Air Pollution Control System.
- xiv. The unit has provided third party stack emission monitoring report carried out on dated 25.11.2025 (**Annexure-1.5**). Monitoring data of stack emission is given below:

Parameters	Measured Values (mg/NM ³)	Limits against the consented norms (mg/NM ³)
Particulate Matter (PM) (mg/Nm ³)	118.2	250
Sulphur dioxide (as SO ₂) (mg/Nm ³)	29.1	-
Oxides of Nitrogen (NO _x) (mg/Nm ³)	41.8	-

Compliance status: Unit is found complying w.r.t effluent discharge and stack emission norms.

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2. **M/s Sagar Paper Mills Pvt. Ltd., Vill. Latherdevahoon, Manglore-Jhabrera Road, Tehsil Roorkee, District Haridwar:**
- i. Unit is having Consolidated Consent & Authorization (CCA) dated 22.07.2023 issued under Water Act, 1974; Air Act, 1981 and the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand Pollution Control Board (UKPCB) having validity up to 31.03.2028 for production of Kraft paper - 3300 MT/month using waste paper-4125 MT/month as raw material. **(Annexure-2.1).**
 - ii. Unit was found operational during visit on 06.10.2025.
 - iii. As per data provided by the Unit, the average daily production between August to October, 2025 is 115.4 MT/day which is marginally more than the consented production capacity. In view of above, the unit has been directed to keep production within the consented capacity.
 - iv. The Unit obtained NOC for abstraction of 900 KLD ground water through 02 nos. of tubewells, which was expired on 25.08.2022. Unit has further applied for renewal of the same on 14.01.2023. **(Annexure-2.2).**
 - v. Unit has 02 nos. of tubewells, all in functional condition. Electromagnetic flow meter with totalizer found installed at both tubewells. Average daily groundwater withdrawal quantity is 364 KLD.
 - vi. The average specific freshwater consumption is 3.15 KL/MT of paper production.
 - vii. As per CCA order, unit has permission to discharge 600 KLD in to Shela Nala, whereas average wastewater discharge is 21.5 KLD.
 - viii. The unit has provided Effluent Treatment Plant (ETP) of 1100 KLD capacity for treatment for process wastewater. ETP consists of - Collection tank, Equalization tank, Hill screen, Sedicell, Primary Clarifier, Aeration tank, Secondary Clarifier, Pressure Sand Filter & ACF and Sludge Bed Press. Treated effluent from Primary Clarifier, Secondary Clarifier, Pressure Sand Filter and Common treated water tank. Unit has additionally provided Sludge Belt Press for recovery of primary and secondary clarifier's sludge.
 - ix. Unit has installed Electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, and at line carrying recycled effluent from ETP back to process.
 - x. Sample was collected from ETP outlet on dated 06.10.2025 and analysis results is given below **(Annexure-2.3):**

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	6.98	6.5-9.0	




Color(Hazen)	5	150	Complying
BOD (mg/l)	22	30	
COD (mg/l)	210	250	
TSS (mg/l)	40	100	
TDS (mg/l)	241	1600	

- xi. ETP outlet sample was also collected on 26.04.2025 and analyzed through Third Party Laboratory and analysis results is given below (Annexure-2.4):

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	7.27	6.5-9.0	Complying
Color(Hazen)	<5.0	150	
BOD (mg/l)	25	30	
COD (mg/l)	73.4	250	
TSS (mg/l)	63	100	
TDS (mg/l)	-	1600	
AOX (mg/l)	0.39	--	

- xii. The unit has installed 01 no. of boiler of 12 TPH capacity which was found operational, for meeting steam requirements.
- xiii. The unit is using bagasse and waste woods fuel in boiler. Burning of plastic waste as a fuel in boiler has not observed during the visits undertaken from time to time. As per data of October, 2025, the fuel consumption in boiler is given below:

Quantity (MT)	Fuel (Bagasse / Agro waste)
Total (MT)	1560.09
Avg. daily (MT/day)	55.71

- xiv. Unit has provided stack of 30 Meter height attached with boiler of 12 TPH capacity equipped with Multi cyclone dust collector and Wet scrubber as Air Pollution Control Devices.
- xv. The unit has provided Third Party stack emission monitoring report carried out on dated 25.11.2025 (Annexure-2.5). Data of stack emission monitoring is given below:

Parameters	Measured Values (mg/NM ³)	Limits against the consented norms (mg/NM ³)
Particulate Matter (PM) (mg/Nm ³)	142.8	250

Sulphur dioxide (as SO ₂) (mg/Nm ³)	28.0	--
Oxides of Nitrogen (NO _x) (mg/Nm ³)	56.2	--

Compliance status: Unit is found complying w.r.t effluent discharge and stack emission norms.

- 3. M/s Aadharshree Paper Mills Pvt. Ltd., Kh. No. 9/4/1/2.5, Manglore-Deoband Road, Vill. Mundet, Tehsil Roorkee, District Haridwar:**
- i. Unit is having Consolidated Consent & Authorization (CCA) dated 11.02.2022 issued under Water Act, 1974, Air Act, 1981, and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand Pollution Control Board (UKPCB) having validity up to 31.03.2026 for production of MG Kraft Paper -11500 MT/year & MG Poster Paper -11500 MT/year i.e. total 76.66 MT/day. CCA was further amended on 06.02.2025. **(Annexure-3.1)**.
 - ii. Unit was found operational during visit on 06.10.2025.
 - iii. As per data provided by the unit, average production between August to October, 2025 was 43.36 MT/day, which is within the consented production capacity of the unit.
 - iv. Unit is having valid NOCs for abstraction of 503 KLD ground water from 02 nos. of tubewells having validity up to 28.09.2025. The unit has further applied for renewal of NOC on 20.11.2025. **(Annexure-3.2)**.
 - v. Unit has 01 no. of borewell found in functional condition. Electromagnetic flow meter with totalizer found installed at the borewell. The average fresh water consumption is 290 KLD.
 - vi. The average specific freshwater consumption is 6.7 KL/MT of paper production.
 - vii. As per CCA, unit has permission to discharge 480 KLD of treated effluent in to Mundate drain.
 - viii. The unit has provided Effluent Treatment Plant (ETP) of 1000 KLD capacity for treatment for process wastewater. ETP consists of - Collection tank, Equalization tank, Hill screen, Sedicell, Primary Clarifier, Aeration tank, Secondary Clarifier, Pressure Sand Filter & ACF and Sludge Bed Press. Treated effluent from Primary Clarifier, Secondary Clarifier, Pressure Sand Filter and Common treated water tank. Unit has additionally provided Sludge Belt Press for recovery of primary and secondary clarifier's sludge.

- ix. Unit has installed Electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, and at common line carrying recycled effluent after Primary Clarifier & Sand filter back to process.
- x. Sample was collected from ETP outlet on dated 06.10.2025 and analysis results is given below: **(Annexure-3.3)**

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	7.46	6.5-9.0	Complying
Color(Hazen)	5	150	
BOD (mg/l)	18	30	
COD (mg/l)	130	250	
TSS (mg/l)	29	100	
TDS (mg/l)	255	1600	

- xi. ETP outlet sample was also collected on 26.04.2025 and analysed through Third Party Laboratory and analysis results is given below: **(Annexure-3.4)**

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	7.20	6.5-9.	Complying
Color (Hazen)	<5.0	150	
BOD (mg/l)	29	30	
COD (mg/l)	130.6	250	
TSS (mg/l)	60	100	
TDS (mg/l)	-	1600	
AOX (mg/l)	0.38	--	

- xii. The unit has installed 01 no. of boiler of 10 TPH capacity for meeting steam requirements.
- xiii. The unit was using Biomass i.e. Bagasse, Leaves & garden trimmings as fuel in boiler. Burning of plastic waste as a fuel in boiler has not observed during the visits undertaken from time to time. As per logbook data on October, 2025 the fuel consumption in boiler is given below:

Quantity (MT)	Fuel (Wood/Agro waste)
Total (MT)	1665.00
Avg. daily (MT/day)	53.70

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- xiv. Unit has provided stack of 30 Meter height attached with boiler of 10 TPH capacity equipped with Dust collector & Wet Scrubber as Air Pollution Control Devices.
- xv. The unit has provided third party stack emission monitoring report carried out on dated 25.11.2025 (**Annexure-3.5**). Data of stack emission monitoring is given below:

Parameters	Measured Values	Limits against the consented norms
Particulate Matter (PM) (mg/Nm ³)	124.2	250
Sulphur dioxide (as SO ₂) (mg/Nm ³)	28.4	--
Oxides of Nitrogen (NO _x) (mg/Nm ³)	42.9	--

Compliance status: Unit is found complying w.r.t effluent discharge and stack emission norms.

4. M/s Aroma Craft & Tissues Pvt. Ltd., Vill. Latherdevahoon, Jhabrera Road, Roorkee, Haridwar:

- i. Unit is having Consolidated Consent & Authorization (CCA) dated 02.05.2024 issued under Water Act, 1974; Air Act, 1981, and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand Pollution Control Board (UKPCB) having validity up to 31.03.2028 for production of Kraft paper - 275 MT/day using waste paper-345.73 MT/day as raw material. (**Annexure-4.1**).
- ii. Unit was found operational during visit on 06.10.2025.
- iii. As per data provided by the Unit, average production between July to September, 2025 was 208.45 MT/day, which is within consented production capacity.
- iv. Unit has obtained No Objection Certificates (NOC) having validity up to 05.02.2026 for abstraction of 950 KLD ground water from 02 nos. of borewells. The average daily water consumption is 641.87 KLD. (**Annexure-4.2**).
- v. Unit has 02 nos. of borewells, both found in functional condition. Electromagnetic flow meter with totalizer found installed at both borewells.
- vi. The specific freshwater consumption is 3.08 KL/MT of paper production.

- vii. As per CCA, unit has permission to discharge 1650 KLD of treated effluent.
- viii. The unit has provided Effluent Treatment Plant (ETP) of 1900 KLD capacity for treatment for process wastewater. ETP consists of - collection tank, Hill Screen, Equalization tank, Sedicell, Primary clarifier, Aeration tank, Secondary Clarifier, sand Filter (03 nos. in series). Treated water is disposed in to Sheela drain.
- ix. Unit has provided V- notch at inlet of ETP. Unit has installed flow meter with totalizer at ETP outlet, feed to Sedicell, feed to sand filters and lines carrying recycled treated effluent after sand filter to process.
- x. Sample was collected from ETP outlet on dated 06.10.2025 and analysis results is given below: **(Annexure-4.3)**.

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	7.38	6.5-9.0	Complying
Color(Hazen)	10	150	
BOD (mg/l)	26	30	
COD (mg/l)	230	250	
TSS (mg/l)	73	100	
TDS (mg/l)	711	1600	

- xi. ETP outlet sample was also collected on 26.04.2025 and analyzed through Third Party Laboratory and analysis results is given below: **(Annexure-4.4)**.

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	7.28	6.5-9.	Complying
Color(Hazen)	<20	150	
BOD (mg/l)	27	30	
COD (mg/l)	85.7	250	
TSS (mg/l)	60	100	
TDS (mg/l)	-	1600	
AOX (mg/l)	0.34	--	

- xii. The unit has installed 02 nos. of boilers of capacities of 10 TPH & 12 TPH for meeting steam requirements using Biomass i.e. Agro Residues/Biomass/wood waste as fuel. Burning of plastic waste as a fuel in boiler has not observed during the visits undertaken from time to time.

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- xiii. As per data provided by the unit, average fuel consumption in boilers (between 01.11.2025 to 20.11.2025), the fuel consumption in boilers is given below:

Quantity of Fuel	Fuel (Agro Residues/Biomass/wood waste)
Total (MT)	3898.892
Average daily (MT/day)	185.66

- xiv. Unit has provided a common stack of 30 meter attached with both boilers equipped with cyclonic dust collector and wet scrubber as Air Pollution Control Devices.
- xv. The unit has provided third party stack emission monitoring report carried out on dated 18.11.2025 (**Annexure-4.5**). Data of stack emission monitoring is given below:

Parameters	Measured Values	Limits against the consented norms
Particulate Matter (PM) (mg/Nm ³)	85.0	150
Sulphur dioxide (as SO ₂) (mg/Nm ³)	19.0	--
Oxides of Nitrogen (NO _x) (mg/Nm ³)	62.0	--

Compliance status: Unit is found complying w.r.t effluent discharge and stack emission norms.

5. **M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd., Kh No-29, 2 Km Manglore - Deoband Road, Vill - Mundet, Tehsil Roorkee, District Haridwar:**
- Unit is having Consolidated Consent & Authorization (CCA) dated 19.09.2025 issued under Water Act, 1974; Air Act, 1981, and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand Pollution Control Board (UKPCB) having validity up to 31.03.2026 for production of Kraft paper - 4200 MT/month using waste paper as raw material. (**Annexure-5.1**).
 - Unit was found operational during visit on 08.10.2025.
 - As per data provided by the Unit, average production between August to October, 2025, is 74.51 MT/day which is within the consented production capacity.

- iv. Unit has obtained No Objection Certificates (NOC) having validity up to 19.03.2026 for abstraction of 770 KLD ground water from 02 nos. of borewells. As per data provided by the unit, the average daily water consumption is 387.90 KLD recorded in the month of October, 2025. **(Annexure-5.2).**
- v. The specific freshwater consumption of the unit is 5.21 KL/MT of paper production.
- vi. As per CCA order, unit has permission to discharge 546.5 KLD in to Mundate drain.
- vii. Unit has 02 nos. of functional borewells. Electromagnetic flow meter with totalizer found installed at both borewells.
- viii. The unit has provided Effluent Treatment Plant (ETP) of 1440 KLD capacity for treatment for process wastewater. ETP consists of- Bar screen, Oil & Grease tank, Equalization tank, Sedicell, Primary clarifier I & II, Aeration tank, Secondary Clarifier, Multi Grade Filters and treated water storage tank.
- ix. Unit have provided V-notch at inlet and ultrasonic flow meter at outlet of the ETP. Unit has installed Electromagnetic flow meter with totalizer at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).
- x. Sample was collected from ETP outlet on dated 08.10.2025 and analysis results is given below: **(Annexure-5.3).**

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	7.29	6.5-9.	Complying
Color(Hazen)	15	150	
BOD (mg/l)	26	30	
COD (mg/l)	220	250	
TSS (mg/l)	51	100	
TDS (mg/l)	204	1600	

- xi. ETP outlet sample was also collected on 26.04.2025 and analyzed through Third Party Laboratory and analysis results is given below: **(Annexure-5.4).**

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	7.66	6.5-9.	Complying
Color (Hazen)	<20.0	150	
BOD (mg/l)	27	30	




COD (mg/l)	73.4	250	
TSS (mg/l)	62.0	100	
TDS (mg/l)	--	1600	
AOX (mg/l)	0.40	--	

- xii. The unit has installed 01 no. of 12 TPH capacity boiler which was found operational, for meeting steam requirements.
- xiii. The unit is using wood chips/bagasse/rice husk as fuel in boiler. Burning of plastic waste as a fuel in boiler has not observed during the visits undertaken from time to time. As per data provided by the unit, the average fuel consumption in October, 2025 is given below:

Quantity (MT)	Fuel (Wood chips/bagasse/rice husk)
Total (MT)	1788.530
Avg. daily (MT/day)	66.24

- xiv. Unit has provided stack of 33 height attached with 12 TPH capacity boiler with cyclone dust collector and wet scrubber as Air Pollution Control Devices.
- xv. The unit has provided third party stack emission monitoring report carried out on dated 22.11.2025 (**Annexure-5.5**). Data of stack emission monitoring is given below:

Parameters	Measured Values	Limits against the consented norms
Particulate Matter (PM) (mg/Nm ³)	96.4	250
Sulphur dioxide (as SO ₂) (mg/Nm ³)	230.0	--
Oxides of Nitrogen (NO _x) (mg/Nm ³)	16.0	--

Compliance status: Unit is found complying w.r.t effluent discharge and stack emission norms.

6. M/s Gangotri Paper Mill Pvt. Ltd. Khata No-124, Gata No-23, Khata No-106, Gata No-80/1 Vill-Narsan Kalan Jhabrera Road Manglore Roorkee, Haridwar

- i. Unit is having Consolidated Consent & Authorization (CCA) dated 28.03.2025 issued under Water Act, 1974; Air Act, 1981, and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by Uttarakhand Pollution Control Board (UKPCB) having validity up to 31.03.2026 for production of Kraft Paper -

- 7500 MT/Month (i.e. 250 MT/day) using waste paper-266 MT/day as raw material and operating on Zero Liquid Discharge (ZLD). **(Annexure-6.1)**.
- ii. Unit was found operational during visit on 08.10.2025.
 - iii. As per data provided by the unit, the average production between August to October, 2025 is 181.39 MT/day, which is within the consented capacity.
 - iv. Unit is having valid No Objection Certificates (NOC) for abstraction 450 KLD of ground water from 02 nos. of borewells having validity up to 19.07.2026. **(Annexure-6.2)**.
 - v. Unit have 02 nos. of functional borewells. Electromagnetic flow meter with totalizer found installed at both borewell. As per data provided average water consumption is 367 KLD.
 - vi. The specific freshwater consumption is about 1.83 KL/MT of paper production.
 - vii. As per CCA order, unit has permission to operate on ZLD condition and unit is complying with ZLD.
 - viii. The unit has provided Effluent Treatment Plant (ETP) for primary treatment and recycling of wastewater in to manufacturing process. ETP consists of – Screening, Collection cum Equalization tank, Hill Screen, Sedicell, Primary Clarifier, Aeration tank (02 Nos.), Secondary Clarifier, Treated water tank. Treated water is re-use totally on manufacturing process.
 - ix. Unit has installed Electromagnetic flow meter with totalizer at ETP Inlet, and at line carrying recycled effluent from ETP back to process.
 - x. Effluent analysis results: Samples was collected from ETP outlet on dated 08.10.2025 and analysis results is given below: **(Annexure-6.3)**.

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms
pH	5.45	6.5-9.	Complying With ZLD condition
Color(Hazen)	30	150	
BOD (mg/l)	220	30	
COD (mg/l)	1200	250	
TSS (mg/l)	1100	100	
TDS (mg/l)	4330	1600	

- xi. ETP outlet sample was also collected on 26.04.2025 and analyzed through third party laboratory and analysis results are given below: **(Annexure-6.4)**.

Parameters	ETP outlet	Consented discharge norms	Compliance w.r.t consented discharge norms

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pH	5.77	6.5-9.	Complying with ZLD Conditon
Color(Hazen)	<50.0	150	
BOD (mg/l)	230	30	
COD (mg/l)	480	250	
TSS (mg/l)	97.0	100	
TDS (mg/l)	-	1600	
AOX (mg/l)	0.92	--	

- xii. Unit has installed 02 nos. of boilers of capacity 10 TPH & 14 TPH and both were found operational.
- xiii. Unit is permitted to use RDF/Agro waste/Coal in 14 TPH capacity boiler and Bagasse/Wood Chips/Coal in 10 TPH capacity boiler for meeting the steam requirements in production section and co-generation of 0.25 MW turbine. As per data provided by the Unit, RDF use has not started yet, however, average fuel consumption data during the month of August to October, 2025 is as given below:

Quantity	Bagasse	Coal	Husk	Total
Total (MT)	3754.60	458.15	18.250	4261.00
Avg. daily (MT/day)	126.658	22.745	41.849	191.252

- xiv. Unit has provided common stack of 35 Meter height attached with both boilers equipped with Multi cyclonic dust collector, Selective Ion Catalytic Reduction (SNCR), Activated carbon injection through dry cleaning, Bag filters and wet scrubber as air pollution control devices in 14 TPH boiler. 10 TPH capacity boiler is equipped with cyclonic dust collector and wet scrubber. Common stack is provided for emission of both boilers.
- xv. The unit has provided Third Party stack emission monitoring report carried out on dated 25.11.2025 (**Annexure-6.5**). Data of stack emission monitoring is given below:

Parameters	Measured Values	Limits against the consented norms
Particulate Matter (PM) (mg/Nm ³)	70.0	100
Sulphur dioxide (as SO ₂) (mg/Nm ³)	10.3	--
Oxides of Nitrogen (NO _x) (mg/Nm ³)	41.0	--

Compliance status: Unit is found complying w.r.t effluent discharge and stack emission norms.

C. WATER QUALITY MONITORING OF SHELA KHALA DRAIN

Water quality monitoring of *Shela Khala Nala* is undertaken from time to time by Regional Office, Roorkee. Water quality monitoring undertaken during the month of July, 2025 is as given below:

S. No	Parameters	Sampling Locations				
		1	2	3	4	5
		Shila Khala U/s near Aroma Craft and Tissue Ltd, Vill- Noorpur-Boodpur, Jhabreda, Roorkee	Shila Khala Drain at D/s of AIS Industrial Estate, Near- Latherdevahoon Village, Roorkee, Haridwar	Mundet Drain Near Village- Uddalhedhi, Manglor-Deoband Road, Roorkee, Distt. Haridwar.	Shila Khala Drain at Village- Makhdoompur Road, Manglore Deoband Road after Confluence of Shila Khala and Mundet Drain, Roorkee, Haridwar.	Shila Khala Drain at Village- Tikola, Gurukul-Narsan Road, Distt. Haridwar.
1	Colour (Hazen)	40	250	100	85	15
2	Odour	Faint	Faint	Faint	Faint	Faint
3	pH (@25°C)	7.23	6.83	5.85	6.9	5.88
4	Dissolved Oxygen (mg/l)	1.0	Nil	Nil	Nil	Nil
5	Biochemical Oxygen Demand (mg/l)	16.0	133.34	46.6	23.3	22
6	Chemical Oxygen Demand (mg/l)	60	1190	260	120	110
7	Total Suspended Solids (mg/l)	105	180	210	110	145
8	Total Dissolved Solids (mg/l)	230	345	420	220	285
9	Total Solids (TS)	335	525	630	330	430

Copies of analysis reports are enclosed as **Annexure- C-1**.

D. GROUNDWATER QUALITY MONITORING

Groundwater quality monitoring of groundwater source located within the industry premises, were also collected on 26.04.2025 and analysis were done through Third Party Laboratory. As per analysis reports, no groundwater contamination is reported w.r.t. IS 10500: 2012. Copies of analysis reports are enclosed. (**Annexure-D-1**).

E. CONCLUSION**a. Industries:**

- i. During inspection all six industries were found operational.
- ii. All of these industries have valid Consolidated Consent & authorization (CCA) under Water Act, 1974; Air Act, 1981 and Authorization under the Hazardous Wastes Rules, 2016 and No Objection Certificate for abstraction of ground water from borewells installed within the premises. In case of expiry of NOC, renewal have been submitted.
- iii. Out of six industrial units, five Recycled Fibre (RCF) based pulp & paper industries having consent to discharge the treated effluent after tertiary level treat, while one RCF-based pulp & paper industry having permission to operate on ZLD. Industrial units were found complying w.r.t. to prescribed discharge norms.
- iv. These industries use various fuels in their boilers i.e. coal, and biomass (Rice husk, bagasse, plant leaves & garden trimmings, wood chips, Firewood). One units also permitted to use RDF, however, use of RDF not started yet.
- v. Stack emission monitoring results carried out by Third Party Laboratory showed that all six industries are complying with stack emission norms.
- vi. No incidences of burning of plastic waste as fuel in boiler were found during inspection of the units undertaken from time to time.

b. Recipient drains (Sheela Khala Drain and Mundet Drain):

Higher values of key water quality parameters indicate contamination of drain water with industrial effluents as well as domestic wastewater.

c. Groundwater Quality Monitoring:

Groundwater quality monitoring of groundwater source located within the industry premises, were also collected and analyzed. No groundwater contamination is reported w.r.t. IS 10500: 2012.

22.

WJF/23.



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Annexure-1.1

HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun

E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con/S-201/2023/ 430

Date: 14.07.2023

REGD. POST

To,

M/s Sagar Pulp and Paper Mills Ltd.,
Khasra No.-14/1, 2.5Km, Manglore-Deoband Road,
Vill – Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 11236

Application no. 3816046

CCA (Renewal)

Date :- 27.03.2023

CCA is hereby granted to M/s Sagar Pulp and Paper Mills Ltd located at Khasra No.-14/1, 2.5Km, Manglore-Deoband Road, Vill – Mundet, Roorkee, Distt- Haridwar (Lat.- 29.764279⁰, Long.- 77.839417⁰) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production Capacity

S.No.	Raw material per day	Declared by the unit	Permitted by State Board	
		Final Products & By-products per month	Raw material per day	Final Products & By-products per month
I.	Waste Paper (1800 TPM)	Craft/Poster Paper (1500 MT/Month)	Waste Paper (1800 TPM)	Craft/Poster Paper (1500 MT/Month)
II.	AKD (15 TPM)		AKD (15 TPM)	
III.	Alum (15 TPM)		Alum (15 TPM)	

Clean Environment and Healthy Life Style

स्वच्छपर्यावरण व स्वस्थ जीवन शैली

Page 1

IV.	Rosin (10 TPM)		Rosin (10 TPM)	
V.	Soap stone powder (50 TPM)		Soap stone powder (50 TPM)	

5. Production Process Infrastructure

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	01	Pulping	Yes
2.	Disc Filter	02	Thickening	Yes
3.	DAF/Fibre recovery system	02	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft/Poster Paper	Yes

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe
- The unit shall obtain NOC of CGWA/SGWA (**in case of use of river water, permission from irrigation department**) before start of ground water (**freshwater**) extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
- Status of NOC from CGWA/SGWB: Applied
- If Granted: Number of NOC and Validity: - Applied renewal
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates to be provided.
- This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA/Board
Source of fresh water	Borewell	Borewell
No. of borewell	-----	-----
Daily quantity of water to be abstracted	350 KLD	503 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed

RCF and Market Pulp Based Paper Mills producing unbleached grades of papers, paperboards and Newsprints

<12KL per Ton of paper produced

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of trade effluent	124 KLD	124 KLD Technology of ETP upto secondary/tertiary
Treatment facility	a. Capacity of ETP 1709 KLD b. Technology of ETP upto secondary/Tertiary	a. Capacity of ETP 1709 KLD b. Technology of ETP upto secondary/Tertiary
Discharge/recycling/re-use point	Surface water bodies: 1. ETP (Lat.-29.764765 ⁰ , Long.-77.839747 ⁰) 2. Shila Nala (Lat.-29.764884 ⁰ , Long.-77.839925 ⁰)	Surface water bodies: 1. ETP (Lat.-29.764765 ⁰ , Long.-77.839747 ⁰) 2. Shila Nala (Lat.-29.764884 ⁰ , Long.-77.839925 ⁰)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards and newsprints	280 KLD (7.5 KL per Ton of paper produced)

3. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain **Shila Nala First order** (Lat.-29.764884⁰, Long.-77.839925⁰) **ETP outside/second order outside with lat., Log- Kali River.**

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5
TSS, mg/l	≤ 30	<100	<30

BOD, mg/l	≤ 20	30	< 20
COD, mg/	≤ 200	< 250	< 150
TDS, mg/l	≤ 1800	< 1600	< 1600
Color, PCU	≤ 250	< 150	< 150
AOX, mg/l	≤ 8	-	-
SAR	≤ 10	-	-

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

5. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
15. All flow meters should be calibrated annually from recognized institutions/vendors.
16. The unit shall prepare material balance and water balance report annually.
17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
18. The unit shall get its ETP performance evaluated by a third party annually.
19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	03 KLD	03 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	Standard
pH	Not Applicable: Unit shall channelize overflow of the septic tank to ETP.
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	
Phosphate-Total (mg/l)	
Chemical Oxygen Demand (BOD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.
6. **Cleaner Technology & Waste Minimization Practices:**

Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (6TPH)	<i>Baggasse/ Agro waste</i>	<i>35m</i>	Wet Scrubber	Particulate Matter 250 mg/NM ³
II.	DGSet (125 KVA)	<i>HSD</i>	<i>8m</i>	Acoustic enclosure	-

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- 9. Noise Pollution Mitigation:**
- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L _{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
- 10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) :
3. **Director of M/s Sagar Pulp and Paper Mills Pvt. Ltd.** is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, , storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated at Ramnagar Road, Kashipur, Distt- U.S. Nagar.

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
I	Schedule 5.1 (Waste Oil & Lubricants)	Recyclable	1.500 MTA

4. The authorisation shall be valid for a period of **05 years**.
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii) Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
 17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
 18. The unit will have to deposit the revised fee whenever it is notified.
 19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Maghmela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
 20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
 21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
 22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
 23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
 24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
 25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
 26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
 27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
 28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
- This consent is being issued with the permission of competent authority.


(S.K. Pattnaik)
Member Secretary


Member Secretary

Copy to: Regional Officer, Uttrakhand Pollution Control Board, Roorkee for information and compliance of the same.

**530**

मुख्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

‘गौरा देवी पर्यावरण भवन’

46वी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून

E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक-यूकेपीसीबी/एचओ/सहमति/एस-201/2025/1752

दिनांक :- 08/02/2025

सेवा में,

M/s Sagar Pulp and Paper Mills Ltd.,
Khasra no.-14/1, 2.5Km, Manglore-Deoband Road,
Vill-Mundet, Roorkee, Distt- Haridwar.

CAF ID-11236
CCA-Renewal

विषय :- Amendment in Consolidated Consent to Operate and Authorisation revised hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the “Water (Prevention & Control of Pollution) Act, 1974” and under Section-21 of the “Air (Prevention & Control of Pollution) Act, 1981” and Authorization under “Rule-6(2)” of the “Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” notified under “Environment (Protection) Act, 1986” as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

महोदय,

उपरोक्त विषयक अपने पत्र दिनांक 16.01.2025 का सन्दर्भ ग्रहण करना चाहें, जिसके द्वारा इस कार्यालय के पत्र सं०-यूकेपीसीबी/एचओ/सहमति/एस-201/2023/430 दिनांक 14.07.2023 द्वारा उद्योग को निर्गत Consolidated Consent & authorization (CCA) के बिन्दु सं०-B(4) में वर्णित अपशिष्ट जल निर्वहन मानकों में संशोधन हेतु अनुरोध किया गया है।

उक्त कम में आपके अनुरोध पर एवं उद्योग की पत्रावली के सम्यक परीक्षणोपरान्त उद्योग को निर्गत Consolidated Consent & authorization (CCA) सं०-यूकेपीसीबी/एचओ/सहमति/एस-201/2023/430 दिनांक 14.07.2023 के बिन्दु सं०-B(4) में वर्णित तालिका को निम्नानुसार संशोधित किया जाता है :-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

Consolidated Consent & authorization (CCA) में निर्गत शेष समस्त शर्तें पूर्ववत रहेंगी।

भवदीय,

(डॉ० पराग मधुकर धकाते)

सदस्य सचिव

पत्रांक-यूकेपीसीबी/एचओ/सहमति/एस-201/2025/

दिनांक :- तददिनांकित

प्रतिलिपि :- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की को सूचनार्थ प्रेषित।

सदस्य सचिव



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Sagar Pulp And Paper Mills Limited Village Mundet District Haridwar Uttarakhand		
Project Address:	2.5 Km Manglor - Deoband Road, Village Mundet		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	2.5 Km Manglor - Deoband Road, Village Mundet, Narsan, Haridwar, Uttarakhand - 249406		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/REN/1/2022/6838											
2. Application No.:	21-4/476/UT/IND/2017	3. Category: (GWRE 2020)	Safe									
4. Project Status:	Existing Ground Water	5. NOC Type:	Renewal									
6. Valid from:	13/03/2020	7. Valid up to:	12/03/2023									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
m ³ /day	m ³ /year	m ³ /day	m ³ /year									
503.00	166095.00											
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:2						Total Proposed No.:0					
Abstraction Structure*	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
	0	0	0	2	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps							487114.00					
10. Ground Water Abstraction/Restoration Charges paid (Rs.):							487114.00					
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
	2						Manual DWLR** DWLR With Telemetry					
							0 1 1					
**DWLR - Digital Water Level Recorder												

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

Any of this NOC shall be subject to compliance of the following conditions:

Statutory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Whenever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCQ list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

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Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Save As Draft Application For Renewal of NOC)

Application Number : 21-4/476/UT/IND/2017

Applied For Renewal : 2nd

(Scanned copy of this page after signature and seal should be attached at "Application with Signature and Seal" in attachment section before submission of application)

Name of Industry:	SAGAR PULP AND PAPER MILLS LIMITED VILLAGE MUNDET DISTRICT HARIDWAR UTTARAKHAND
Location Details of the Industrial Unit	
Address Line 1 :	2.5 KM MANGLOR - DEOBAND ROAD
Address Line 2 :	VILLAGE MUNDET
Address Line 3 :	
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	NARSAN
Village/Town:	Mundet
Net Ground Water(m3/day):	503.00
Area Type Category :	Safe

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

ह प्रमाणित करता हूँ कि ऊपर प्रस्तुत किये गये आँकड़े और जानकारी मेरे ज्ञान और विश्वास के अनुसार सही हैं और मुझे पता है कि यदि प्रस्तुत आँकड़े / सूचना का कोई भी भाग किसी भी स्तर पर गलत या भ्रामक पाया जाता है, तो आवेदन बिना किसी पूर्व सूचना के निरस्त कर दिया जाएगा। मैं इसके द्वारा घोषित करता हूँ कि आवेदन पत्र में निर्धारित सभी अनिवार्य दस्तावेजों को अपलोड किया गया है और कोई रिक्त / अप्रासंगिक दस्तावेज अपलोड नहीं किया गया है। मुझे यह भी पता है कि कोई भी गलत दस्तावेज अपलोड करने पर मेरे आवेदन को बिना किसी सूचना के निरस्त कर दिया जाएगा। यह प्रमाणित करता हूँ कि उद्योग / परियोजना / इकाई के खिलाफ आज तक भूजल निकासी / प्रदूषण से संबंधित कोई भी मामला किसी भी न्यायालय में लंबित नहीं है। इस आवेदन की प्रक्रिया के दौरान भूजल निकासी / प्रदूषण के संबंध में कंपनी / परियोजना / इकाई के खिलाफ दायर किसी भी मामले को तुरंत के. भू. ज. प्राधिकरण के ध्यान में लाऊंगा। मैं इस बात का वचन देता हूँ कि यदि किसी भी वैधानिक प्राधिकरण द्वारा फर्म पर कोई पर्यावरणीय क्षतिपूर्ति / जुर्माना लगाया जाता है, तो मैं प्राधिकरण के उस निर्णय का पालन करूंगा।



SAGAR PULP AND PAPER MILLS LTD.

[Signature]
Director

Name & Signature of the applicant
(With official seal)

Date : 06-03-2023

Place : Village Mundet, Distt Haridwar (U.K.)

Associated User : sagarpaper

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

06/03/2023 05:20 PM

Page 1 of 1



Industrial Waste Water Test Report

Test report no:	UKPCB/LR/220/25/ROR/WW-220
Code allotted:	UKPCB/LR/220/25/ROR/WW-220
Sample Source (ETP/STP/ any other specify):	ETP Outlet
Name and Address of Industry	M/s Sagar Pulp & Ppaer Mills Ltd, Vill- Mundet, Roorkee, Distt- Haridwar
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Dr. Ajeet Singh (SO)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	06.10.2025
Date of sample receipt in the laboratory:	06.10.2025
Duration of analysis:	08.10.2025 To 14.10.2025
Date of issue of report:	16.10.2025

S.No.	Parameters	Unit	Results	Standards	Test Method
1.	Colour	Hazen	5	-	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Odourless	-	-
3.	pH (@25°C)	-	7.23	6.5-9.0	APHA 4500 H ⁺ B: Electrometric Method.
4.	Biochemical Oxygen Demand	mg/l	24	30	IS 3025 (Part44) Azide Modification.
5.	Chemical Oxygen Demand	mg/l	190	250	IS 3025 (Part 58): 2023, Open Reflux Method.
6.	Total Suspended Solids	mg/l	30	<100	APHA 2540 D Total Suspended Solids Dried at 103-105°C
7.	Total Dissolved Solids (TDS)	mg/l	204	-	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
8.	Total Solids (TS)	mg/l	234	-	APHA 2540 C: Total Solids Dried at 103-105 °C

Analysed by
(Dr. Shahida Parveen)

Checked by
(Dr. Ajeet Singh)

Counter Sign:
(Dr. Rajendra Singh)

*****End of Test Report*****

Note:

1. The results in the Test Report relate only to the items tested.
2. The Test Report pertains to the sample as received in lab.
3. Report shall not be reproduced without approval of laboratory.
4. Sample will be retained for only 10 days after issuing the report.



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
 Contact No. : 01332-235415, 7060134448, E-mail : dtripvtltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

TC-6467

535

Annexure-1.4

Sample : INDUSTRIAL WASTE WATER (WWSP-001)
 Customer Name : Uttarakhand Pollution Control Board
 Customer : (Irrigation Design Building Campus) Roorkee(U.K)
 Address : Roorkee

ULR No. : TC646725600006630F
 Report No. : DTRLES-090625015/A
 Your Ref. : 09/06/2025
 Sample Qty. : 1 Litre
 Date of Receipt : 09/06/2025

Date of Sampling : 09/06/2025

*M/S Sagar Bulp & Paper mill
 Deoband Road.*

Date of Test Performance Initiated : 09/06/2025

RESULTS OF ANALYSIS

Reference : EP ACT Std.
 Description : One Industrial waste water (wwsp-001) sample was received on 09-06-2025

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
	(I) Chemical Testing (i) - Pollution and Environment				
1	pH		7.48	5.5 - 9.0	IS:3025(P-11)2022
2	Total suspended Solids	mg/l	42.0	100	IS:3025(P-17)2022
3	Chemical Oxygen Demand	mg/l	94.9	250	APHA 5220 B 24th Edn
4	Biochemical Oxygen Demand	mg/l	19.0	30	IS 3025(P-44)2023
5	Colour	Hazen	<5.0	-	IS:3025(P-4)2021

Date of Completion : 14/06/2025

Note: Party has asked for the above test only.

14/06/2025
 DATE OF ISSUE

REVIEWED BY

AUTHORISED SIGNATORY

- NOTE:
- 1-Sample(s) not drawn by us unless otherwise stated.
 - 2-Total liability of our analytical division is limited to the invoiced amount.
 - 3-Sample will be destroyed after one month from the date of issue of test certificate unless otherwise specified.
 - 4-Test certificate in full or parts shall not be used for promotional or publicity purposes.
 - 5-Result given in report are related to sample tested only.



ARMENDRA SINGH
 Authorised Signatory
 Sr. Technical Manager
 Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvtltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

Sample : INDUSTRIAL WASTE WATER (WWSP-001)

Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

Report No. : DTRLES-090625015/N

Your Ref. : 09/06/2025

Sample Qty. : 1 Litre

Date of Receipt : 09/06/2025

Date of Sampling : 09/06/2025

Date of Test Performance Initiated : 09/06/2025

*M/S Sagar Pulp & Paper Mills
Deoband Rd.*

RESULTS OF ANALYSIS

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
1	AOX	mg/l	0.34	--	USEPA-1650

Date of Completion : 14/06/2025

Note: Party has asked for the above test only.

14/06/2025
DATE OF ISSUE

[Signature]
REVIEWED BY

[Signature]
AUTHORISED SIGNATORY

NOTE:

- 1-Sample(s) not drawn by us unless otherwise stated.
- 2-Total liability of our analytical division is limited to the invoiced amount.
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- 5-Result given in report are related to sample tested only.

Page : 1 of 1

DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



ECON LABORATORY & CONSULTANCY LLP

(ISO: 9001, 14001, 45001 Certified, MDDA, RWD & MES Approved Laboratory)

(Govt. Approved Lab)

Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun, Uttarakhand - 248003

TEST REPORT

Annexure-1.5

Name & Address of Client: M/s. Sagar Pulp & Paper Mills Limited Village Mundet, 2.5 km Manglore-Deoband Road Distt.:Haridwar, (U.K.)	Report No:	ECON/BS/2511/8201
	Reporting Date:	25/11/2025
	Receipt Date:	21/11/2025
	Period of Testing:	21/11/2025-25/11/2025
	Format No:	7.8-F-01
	Party Reference No:	By Mail

SAMPLE DESCRIPTION: BOILER STACK EMISSION MONITORING

General Information:

Sample Collected by	: Lab. Rep.
Date of Sampling	: 21/11/2025
Sampling duration (minute)	: 30.0
Stack Attached to	: Boiler Set-1
Sampling location	: Port Hole on Stack
Capacity of Boiler	: 6 tons
Meteorological condition	: Clear Sky
Instrument Calibration Status	: Ok
Diameter of Stack	: 900 mm
Height of Stack	: 30 meter
Ambient Temperature-Ta (°C)	: 26.0
Temperature of Stack-Ts (°C)	: 176
Velocity of stack in (m/s)	: 8.36
Flow rate of PM (LPM)	: 20.0
Flow rate of Gas (LPM)	: 2.0
Sampling Condition	: Isokinetic
Protocol Used	: 11255
Parameters Required	: As per Work Order
Fuel Used	: Biomass

TEST RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits
1.	Particulate Matter (PM) at 12% CO ₂ Correction	IS:11255(Part1):1985, RA 2019	118.2	mg/Nm ³	250
2.	Oxides of Nitrogen (NO ₂)	IS:11255(Part7):2005, RA 2019, Calorimetric Method	41.8	mg/Nm ³	NA
3.	Sulphur Dioxide (SO ₂)	IS :11255(Part-2):1985, RA 2019, (TitrationMethod)	29.1	mg/Nm ³	NA
4.	Carbon Monoxides (CO)	IS 13270:1992, RA 2019, By Orsat Apparatus	38.0	mg/Nm ³	NA

End of Report

CHECKED BY :

AUTHORISED SIGNATORY :



- NOTE : 1. The results listed only to the tested sample & applicable parameters.
 2. Total liabilities of our lab will be restricted to the invoice amount only.
 3. The sample will be destroyed after retention time unless otherwise specified.
 4. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without prior permission

www.econlaboratory.com, uk@econlaboratory.com, econlab.consultancy@yahoo.in

CONTACT NO.: +91-8534957815, 8126534344



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con/S-33/2023/ 450

Date: 27/07.2023

REGD. POST

To,

M/s Sagar Paper Mills Ltd.,
Khasra No.-223, 225, 5th Km.
Manglore-Jhabrera Road, Latherdeva Hoon,
Tehsil – Roorkee, Distt – Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 11232	Application no. 3809509
CCA (Renewal)	
Date :- 27.03.2023	

CCA is hereby granted to M/s Sagar Paper Mills Ltd located at Khasra No.-223, 225, 5th Km Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil – Roorkee, Distt – Haridwar (Lat.- 29.799740^o, Long.- 77.810743^o) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31/03/2028 from the date of issuance of this letter, under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production Capacity

S.No.	Raw material per day	Declared by the unit	Permitted by State Board	
		Final Products & By-products per month	Raw material per day	Final Products & By-products per month
I.	Waste Paper (4125 TPM)	Craft paper (3300 MT/Month)	Waste Paper (4125 TPM)	Craft Paper (3300 MT/Month)
II.	Rosin (10 TPM)		Rosin (10 TPM)	
III.	Alum (150 TPM)		Alum (150 TPM)	

Clean Environment and Healthy Life Style

स्वच्छपर्यावरण व स्वस्थ जीवन शैली

Page 1

5. Production Process Infrastructure

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	01	Pulping	Yes
2.	Hill screen	03	Thickening	Yes
3.	DAF/Fibre recovery system	01	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft Paper	Yes

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe
- The unit shall obtain NOC of CGWA/SGWA (in case of use of river water, permission from irrigation department) before start of ground water (freshwater) extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
- Status of NOC from CGWA/SGWB: Applied
- If Granted: Number of NOC and Validity: - Applied renewal
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates to be provided.
- This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA/Board
Source of fresh water	Borewell	Borewell
No. of borewell	02 (01 operational)	Borewell
Daily quantity of water to be abstracted	700 KLD	900 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8KL per Ton of paper produced

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.

10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of trade effluent	600 KLD	600 KLD Technology of ETP upto secondary/tertiary
Treatment facility	a. Capacity of ETP 1100KLD b. Technology of ETP upto secondary/Tertiary	a. Capacity of ETP 1100 KLD b. Technology of ETP upto secondary/Tertiary
Discharge/recycling/re-use point	Surface water bodies: 1. ETP (Lat.-29.798668 ⁰ , Long.-77.810014 ⁰) 2. Shila Nala (Lat.-29.799863 ⁰ , Long.-77.810773 ⁰)	Surface water bodies: 1. ETP (Lat.-29.798668 ⁰ , Long.-77.810014 ⁰) 2. Shila Nala (Lat.-29.799863 ⁰ , Long.-77.810773 ⁰)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5KL per Ton of paper produced

3. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4. The treated effluent shall be recycled to the maximum extent (at least 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain Shila Nala First order (Lat.-29.799863⁰, Long.-77.810773⁰).

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5
TSS, mg/l	≤ 30	<30	<100
BOD, mg/l	≤ 20	< 20	< 30
COD, mg/l	≤ 200	< 150	< 250
TDS, mg/l	≤ 1800	< 1600	< 2100
Color, PCU	≤ 250	< 150	< 150
AOX, mg/l	≤ 8	-	-
SAR	≤ 10	<8	<8

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

5. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
15. All flow meters should be calibrated annually from recognized institutions/vendors.
16. The unit shall prepare material balance and water balance report annually.
17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
18. The unit shall get its ETP performance evaluated by a third party annually.
19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	05 KLD	05 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	Standard
pH	Not Applicable: Unit shall channelize overflow of the septic tank to ETP.
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	

Phosphate-Total (mg/l)	
Chemical Oxygen Demand (BOD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
 4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
 5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
 6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
 7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.
6. **Cleaner Technology & Waste Minimization Practices:**

Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
 - b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
 - c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
 - d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
 - e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
 - f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
 - g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
 - h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units
7. **Environmental management system**
- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (12TPH)	<i>Baggasse/ Agro waste</i>	30m	Multi cyclone dust collector, Natural draft, Wet scrubber, Settling chamber	Particulate Matter 250 mg/NM ³

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
 iii. The unit shall ensure interlocking of air pollution control devices and production processes.
 iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L _{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
 iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
 iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**
- Number of authorisation and date of issue :
 - Reference of application (No. and date) :
 - Director of M/s Sagar Paper Mills Pvt. Ltd.** is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated at Manglore-Jhabrera Road, Latherdeva Hoon, Tehsil-Roorkee, Distt- Haridwar.

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity or (ton/annum)
I	Schedule 5.1 (Waste Oil & Lubricants)	Recyclable	0.500 MTA

4. The authorisation shall be valid for a period of **05 years**.
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

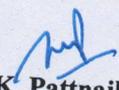
General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.

3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii) Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.

18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Maghmela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.

This consent is being issued with the permission of competent authority.


(S.K. Pattnaik)
Member Secretary

Copy to: **Regional Officer, Utrakhnad Pollution Control Board, Roorkee** for information and compliance of the same.


Member Secretary

PC
SK



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भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास

और गंगा संरक्षण विभाग

केन्द्रीय भूमि जल प्राधिकरण

Government of India

Ministry of Jal Shakti

Department of Water Resources,

River Development & Ganga Rejuvenation

Central Ground Water Authority

Annexure-2.2

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Sagar Paper Mills Private Limited		
Project Address:	M/s Sagar Paper Mills Private Limited, Manglore Jhabreda Road, Village- Latherdeva Hoon, Narsan, Haridwar, Uttarakhand		
Village:	Lathardeva Hoon	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:	249406		
Communication Address:	M/s Sagar Paper Mills Private Limited, 5th Km Manglore Jhabreda Road, Village - Latherdeva Hoon, Narsan, Haridwar, Uttarakhand - 249406		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-A, Kanwali Road, Baluwala, Near UrjaBhawan, Dehradun, Uttarakhand - 248001.		

1. NOC No.:	CGWA/NOC/IND/ORIG/2020/8529									
2. Application No.:	21-4/490/UT/IND/2017	3. Category:	Industry							
4. Project Status:	Existing Project	5. NOC Type:	New							
6. Valid from:	26/08/2020	7. Valid up to:	25/08/2022							
8. Ground Water Abstraction Permitted:										
Fresh Water		Saline Water		Dewatering		Total				
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year			
900.00	296525.00					900.00	296525.00			
9. Details of ground water abstraction /Dewatering structures										
Total Existing No.:2				Total Proposed No.:0						
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge/harvesting(m ³ /year):						148265.00				
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism							
			Manual		DWLR**		DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	2		0		1		1			

(Compliance Conditions given overleaf)

SUNIL KUMAR Digitally signed
by SUNIL KUMAR
Date: 2020.08.30
11:10:21 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली -110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-npc.gov.in

पानी बचाये - जीवन बचाये

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Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

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1 of 4 Find | Next

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/490/UT/IND/2017

1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Paper and Pulp
(i) Name of Industry:	SAGAR PAPER MILLS PRIVATE LIMITED MANGLORE JHABREDA ROAD VILLAGE LATHERDEVA HUNN DISTRICT HARIDWAR
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$)	
Address Line 1 :	SAGAR PAPER MILLS PRIVATE LIMITED MANGLORE JHABREDA ROAD
Address Line 2 :	VILLAGE LATHERDEVA HUNN
Address Line 3 :	
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	NARSAN
Village/Town:	Lathardeva Hoon
Latitude:	
Logitude:	
Area Type :	Non-Notified
Area Type Category :	Safe
Whether industry is MSME:	Not Define
Whether the project falls in Wetland Area:	Not Define
(iii) Communication Address	
Address Line 1:	SAGAR PAPER MILLS PRIVATE LIMITED
Address Line 2:	5TH KM MANGLORE JHABREDA ROAD
Address Line 3:	VILLAGE LATHERDEVA HUNN
State:	UTTARAKHAND
District:	HARIDWAR
Sub-District:	NARSAN
Pincode:	249406
Phone Number with Area Code:	
Mobile Number:	91 9837242463
Fax Number:	
E-Mail:	sahl.ak@india glycols.com

(iv) Salient Features of the Industrial Activity:

Sagar Paper Mills Private Limited has been promoted to setup a paper manufacturing unit in the state of Ultrakhand. Company works at 5th KM Manglore Jhabrera Road Village Latherdeva Hunn District Haridwar U Khand. The Company is engaged in manufacturing of Kraft paper with installed capacity of 80 MT per day with an capacity of 20400 MT based on 330 working days per annum.

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	3098.00	0.00	3098.00
Open Land	1152.00	45	1152.00
Road/ Paved Area	1002.00	0.00	1002.00



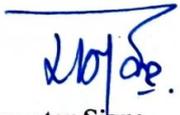
Industrial Waste Water Test Report

Test report no:	UKPCB/LR/213/25/ROR/WW-213
Code allotted:	UKPCB/LR/213/25/ROR/WW-213
Sample Source (ETP/STP/ any other specify):	ETP Outlet
Name and Address of Industry:	M/s Sagar Paper Mills P. Ltd, Manglore Jhabreda Road, Latherdevahoon, Distt-Haridwar
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Dr. Ajeet Singh (SO)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	06.10.2025
Date of sample receipt in the laboratory:	06.10.2025
Duration of analysis:	08.10.2025 To 14.10.2025
Date of issue of report:	16.10.2025

S.No.	Parameters	Unit	Results	Standards	Test Method
1.	Colour	Hazen	5	-	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Odourless	-	-
3.	pH (@25°C)	-	6.98	6.5-9.0	APHA 4500 H ⁺ B: Electrometric Method.
4.	Biochemical Oxygen Demand	mg/l	22	30	IS 3025 (Part44) Azide Modification.
5.	Chemical Oxygen Demand	mg/l	210	250	IS 3025 (Part 58): 2023, Open Reflux Method.
6.	Total Suspended Solids	mg/l	40	<100	APHA 2540 D Total Suspended Solids Dried at 103-105°C
7.	Total Dissolved Solids (TDS)	mg/l	241	-	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
8.	Total Solids (TS)	mg/l	281	-	APHA 2540 C: Total Solids Dried at 103-105 °C


Analysed by:
(Dr. Shahida Parveen)


Checked by:
(Dr. Ajeet Singh)


Counter Sign:
(Dr. Rajendra Singh)

*****End of Test Report*****

Note:

1. The results in the Test Report relate only to the items tested.
2. The Test Report pertains to the sample as received in lab.
3. Report shall not be reproduced without approval of laboratory.
4. Sample will be retained for only 10 days after issuing the report.



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvttd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

Sample : INDUSTRIAL WASTE WATER(WW-007)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

ULR No. : TC646725600006333F
Report No. : DTRLES-260425006/A
Your Ref. : 26/04/2025
Sample Qty. : 1 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Date of Test Performance Initiated : 26/04/2025

M/S Sagar Paper Mills (P) Ltd.
Latherdevaahoon.

RESULTS OF ANALYSIS

Reference : EP ACT Std.
Description : One Industrial waste water (ww-007) sample was received on 26-04-2025

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
	(I) Chemical Testing (i) - Pollution and Environment				
1	pH		7.27	5.5 - 9.0	IS:3025(P-11)2022
2	Total suspended Solids	mg/l	63.0	100	IS:3025(P-17)2022
3	Chemical Oxygen Demand	mg/l	73.4	250	APHA 5220 B 24th Edn
4	Biochemical Oxygen Demand	mg/l	25.0	30	IS 3025(P-44)2023
5	Colour	Hazen	<5.0	--	IS:3025(P-4)2021

Date of Completion : 07/05/2025

Note: Party has asked for the above test only.

07/05/2025
DATE OF ISSUE

REVIEWED BY

AUTHORISED SIGNATORY

NOTE:

- 1-Sample(s) not drawn by us unless otherwise stated.
- 2-Total liability of our analytical division is limited to the invoiced amount.
- 3-Sample will be destroyed after one month from the date of issue of test certificate unless otherwise specified.
- 4-Test certificate in full or parts shall not be used for promotional or publicity purposes.
- 5-Result given in report are related to sample tested only.

Page : 1 of 1



HARMENDRA SINCH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvtltd@gmail.com, Website : www.dtrlab.org

ovt. Approved Test House

Sample : INDUSTRIAL WASTE WATER(WW-007)

Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

Report No. : DTRLES-260425006/N

Your Ref. : 26/04/2025

Sample Qty. : 1 Litre

Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Date of Test Performance Initiated : 26/04/2025

*M/s Sagar Paper Mills (P) Ltd.
Lathordewahan*

RESULTS OF ANALYSIS

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
1	AOX	mg/l	0.39	--	USEPA-1650

Date of Completion : 07/05/2025

Note: Party has asked for the above test only.

07/05/2025
DATE OF ISSUE

[Signature]
REVIEWED BY

[Signature]
AUTHORISED SIGNATORY

NOTE:

- 1-Sample(s) not drawn by us unless otherwise stated.
- 2-Total liability of our analytical division is limited to the invoiced amount.
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- 5-Result given in report are related to sample tested only.

Page : 1 of 1

DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



ECON LABORATORY & CONSULTANCY LLP

(ISO: 9001, 14001, 45001 Certified, MBDA, RWD & MES Approved Laboratory)

(Govt. Approved Lab)

Annexure-2.5

Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun, Uttarakhand - 248003

TEST REPORT

Name & Address of Client:	Report No:	ECON/BS/2511/8199
M/s. Sagar Paper Mills Pvt. Limited Village LathardevaHoon, 5 km Manglore-Jhabrera Road Distt.:Haridwar, (U.K.)	Reporting Date:	25/11/2025
	Receipt Date:	21/11/2025
	Period of Testing:	21/11/2025-25/11/2025
	Format No:	7.8-F-01
	Party Reference No:	By Mail

SAMPLE DESCRIPTION: BOILER STACK EMISSION MONITORING

General Information:

Sample Collected by : Lab. Rep.
Date of Sampling : 21/11/2025
Sampling duration (minute) : 30.0
Stack Attached to : Boiler Set-1
Sampling location : Port Hole on Stack,
Capacity of Boiler : 12 tons
Meteorological condition : Clear Sky
Instrument Calibration Status : Ok
Diameter of Stack : 1200 mm
Height of Stack : 33meter
Ambient Temperature-Ta (⁰C) : 26.0
Temperature of Stack-Ts (⁰C) : 158
Velocity of stack in (m/s) : 8.62
Flow rate of PM (LPM) : 21.0
Flow rate of Gas (LPM) : 2.0
Sampling Condition : Isokinetic
Protocol Used : 11255
Parameters Required : As per Work Order
Fuel Used : Biomass

TEST RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits
1.	Particulate Matter (PM) at 12% CO ₂ Correction	IS:11255(Part1):1985, RA 2019	142.8	mg/Nm ³	250
2.	Oxides of Nitrogen (NO ₂)	IS:11255(Part7):2005, RA 2019, Calorimetric method	56.2	mg/Nm ³	NA
3.	Sulphur Dioxide (SO ₂)	IS :11255(Part-2):1985, RA 2019, (TitrationMethod)	28.0	mg/Nm ³	NA
4.	Carbon Monoxides (CO)	IS 13270:1992, RA 2019, By OrsetAppratus	35.1	mg/Nm ³	NA

End of Report

[Signature]

CHECKED BY :



AUTHORISED SIGNATORY :

- NOTE :**
1. The results listed only to the tested sample & applicable parameters.
 2. Total liabilities of our lab will be restricted to the invoice amount only.
 3. The sample will be destroyed after retention time unless otherwise specified.
 4. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without prior permission

www.econlaboratory.com, uk@econlaboratory.com, econlab.consultancy@yahoo.in

CONTACT NO.: +91-8534957815, 8126534344

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HEAD OFFICE

Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ukpcb.uj.gov.in. E-mail : msdpcb@yahoo.com, Phone No.-2976157, 2976158, 2607092



UKPCB/HO/Con/A-371/2022/ 1648

Date : 11.02.2022

REGD. POST

To,

M/s Aadharshree Paper Mills Pvt. Ltd.,
Khasra No.-9/4/1, 2.5Km Manglore Deoband Road,
Vill - Mundet, Roorkee, Distt - Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 7829

Application no.1319633

CCA (Renewal)

Date :- 23.06.2021

CCA is hereby granted to M/s Aadharshree Paper Mills Pvt. Ltd located at Khasra No.-9/4/1, 2.5Km Manglore Deoband Road, Vill - Mundet, Roorkee, Distt - Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values Rs. 1140 lacs :-

S. No.	Las CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	M.G. Kraft Paper	11500 MT	M.G. Kraft Paper	11500 MT
2	M.G. White Poster	11500 MT	M.G. White Poster	11500 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA or CTE	Present CCA (Renewal)
Trade Effluent	480	480
Sewage	5.0	5.0

- (ii) Trade Effluent Treatment and Disposal: - The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	6.5 to 98.5
2	Suspended solids	Not to exceed	30mg/l
3	BOD	Not to exceed	20 mg/l

4	COD	Not to exceed	150 mg/l
5	TDS	Not to exceed	1600
6	Colour, PCU	Not to exceed	150 mg/l

- (iv) **Sewage Treatment and Disposal:** - The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (225 KVA) x 1	4	Diesel	-	Natural Draft	-
3	Boiler (10TPH) x 1	30	Wood	-	Dust collector	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The **Factory Manager of M/s Aadharshree Paper Mills Pvt. Ltd., Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.100	Recyclable

- (iii) The authorization shall be in force for a period upto **31.03.2026**.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for the manufacturing of Paper as MG Kraft and MG White by Mechanical Pulping & Paper Machining processes only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report**.
- (ii) Environment Statement in **Form-V of Environment (Protection) Rules, 1986**.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** will result in legal action under the aforesaid Acts and Rules.
10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.
11. In case of non compliance of this CCA, the bank guarantee no.0330ILG000122 dated 12.01.2022 of Rs 5.0lacs (Punjab National Bank) valid upto 11.01.2027, submitted by the Unit in the Board shall be forfeited in favour of the Board.


Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar for information and compliance of the same.


Environment Engineer

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board.**
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act** and **Rules** made thereunder.
8. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
9. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of **90 days.**
11. Unit shall obtain Central Ground Water Authority approval for ground water extraction.
12. Unit shall obtain consent/license/approval from all other concerned authorities as applicable.
13. Unit shall ensure connectivity of OCEMS on final outlet of ETP.
14. The unit shall strictly comply the directions issued under Section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974- regarding Implementation of "Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries". This CCA is linked with the implementation of activities/action points within prescribed time limit as specified in the "Charter". In case of non compliance/non-adherence by the Unit with the prescribed activities & time schedule, the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn.
15. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
16. There should be no effluent discharge outside the premises of the Unit.
17. The treated effluent from ETP will be used in different purposes in the Unit and has to comply Zero Liquid Discharge.
18. Unit has to install Real time monitoring system.
19. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.

5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the **Board**.


Environment Engineer



मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक-यूकेपीसीबी/एचओ/सहमति/ए-371/2025/1751

दिनांक :- 06/02.2025

सेवा में,

M/s Adharshree Paper Mills Pvt. Ltd.,
Manglore-Mundet, Roorkee,
Distt- Haridwar.

CAF ID -11236
CCA -Renewal

विषय :- Amendment in Consolidated Consent to Operate and Authorisation revised hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

महोदय,

उपरोक्त विषयक अपने पत्र दिनांक 16.01.2025 का सन्दर्भ ग्रहण करना चाहें, जिसके द्वारा इस कार्यालय के पत्र सं०-यूकेपीसीबी/एचओ/सहमति/ए-371/2022/1648 दिनांक 11.02.2022 द्वारा उद्योग को निर्गत Consolidated Consent & authorization (CCA) के बिन्दु सं०-2(iii) में वर्णित अपशिष्ट जल निर्वहन मानकों में संशोधन हेतु अनुरोध किया गया है।

उक्त काम में आपके अनुरोध पर एवं उद्योग की पत्रावली के सम्यक परीक्षणोपरान्त उद्योग को निर्गत Consolidated Consent & authorization (CCA) सं०-यूकेपीसीबी/एचओ/सहमति/ए-371/2022/1648 दिनांक 11.02.2022 के बिन्दु सं०-2(iii) में वर्णित तालिका को निम्नानुसार संशोधित किया जाता है :-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

Consolidated Consent & authorization (CCA) में निर्गत शेष समस्त शर्तें पूर्ववत रहेंगी।

भवदीय,

(डॉ० पराग मधुकर घकाते)

सदस्य सचिव

पत्रांक-यूकेपीसीबी/एचओ/सहमति/ए-371/2025/

दिनांक :-तददिनांकित

प्रतिलिपि :- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की को सूचनार्थ प्रेषित।

सदस्य सचिव



Annexure-3.3

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Aadhar Shree Paper Mills (p) Limited		
Project Address:	Village Mundet, 2.5 Km Manglaur- Deoband Road, Block Narsan, District. Haridwar		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Village Mundet, 2.5 Km Manglaur - Deoband Road,, Block. Narsan, District. Haridwar, Narsan, Haridwar, Uttarakhand - 247667		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2023/17676	2. Date of Issuance	30/01/2023									
3. Application No.:	21-4/1640/UT/IND/2022	4. Category: (GWRE 2020)	Safe									
5. Project Status:	New Project	6. NOC Type:	New									
7. Valid from:	29/09/2022	8. Valid up to:	28/09/2025									
9. Ground Water Abstraction Permitted:												
Fresh Water		Saline Water		Dewatering		Total						
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year					
503.00	165990.00											
10. Details of ground water abstraction /Dewatering structures												
Total Existing No.:2				Total Proposed No.:0								
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):	879244.00											
12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	2						0	1	1			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

cgwa-bhuneer.mowr.gov.in/External/ExRaisedQuery/RaisedQueryEd

भू-नीर ऑप्स
Bhuneer APN

Welcome : ASHISH TYAGI [Aadhar Shree Paper Mills (P) Limited] Session Out Time 59:55 Last Login: 20/11/2025 17:13:13

The Issue Reporting Module is now live. All users are requested to report their issues exclusively through the Issue Reporting Module. Please note that issues submitted via WhatsApp, email, or any other channels will not be entertained. Thank you for your cooperation.

Attention: Any documents shared via mail will not be accepted for application processing. Kindly upload all the documents required or enquired by CGWA shall be uploaded in the Bhuneer APN portal only.

Evaluation Officer Raised Query

Success

Query Response Submitted Successfully

OK

SR	APPLICATION CODE	APPLICATION NUMBER	RECEIVED DATE	ACTION
----	------------------	--------------------	---------------	--------

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Industrial Waste Water Test Report

Test report no:	UKPCB/LR/219/25/ROR/WW-219
Code allotted:	UKPCB/LR/219/25/ROR/WW-219
Sample Source (ETP/STP/ any other specify):	ETP Outlet
Name and Address of Industry	M/s Adhar shree Paper mills P. Ltd, Vill- Mundet, Roorkee, Distt- Haridwar
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Dr. Ajeet Singh (SO)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	06.10.2025
Date of sample receipt in the laboratory:	06.10.2025
Duration of analysis:	08.10.2025 To 14.10.2025
Date of issue of report:	16.10.2025

S.No.	Parameters	Unit	Results	Standards	Test Method
1.	Colour	Hazen	5	-	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Odourless	-	-
3.	pH (@25°C)	-	7.46	6.5-9.0	APHA 4500 H ⁺ B: Electrometric Method.
4.	Biochemical Oxygen Demand	mg/l	18	30	IS 3025 (Part44). Azide Modification.
5.	Chemical Oxygen Demand	mg/l	130	250	IS 3025 (Part 58): 2023, Open Reflux Method.
6.	Total Suspended Solids	mg/l	29	<100	APHA 2540 D Total Suspended Solids Dried at 103-105°C
7.	Total Dissolved Solids (TDS)	mg/l	255	-	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
8.	Total Solids (TS)	mg/l	284	-	APHA 2540 C: Total Solids Dried at 103-105 °C


Analysed by
(Dr. Shahida Parveen)


Checked by
(Dr. Ajeet Singh)


Counter Sign:
(Dr. Rajendra Singh)

*****End of Test Report*****

Note:

1. The results in the Test Report relate only to the items tested.
2. The Test Report pertains to the sample as received in lab.
3. Report shall not be reproduced without approval of laboratory.
4. Sample will be retained for only 10 days after issuing the report.



Devansh Testing & Research Laboratory Pvt. Ltd.

563 Test Report Annexure-3.4



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtripltd@gmail.com, Website : www.dtrlab.org

TC-6467

Govt. Approved Test House

Sample : INDUSTRIAL WASTE WATER(WW-006) ULR No. : TC646725600006330F
Customer Name : Uttarakhand Pollution Control Board Report No. : DTRLES-260425004/A
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K) Your Ref. : 26/04/2025
Roorkee Sample Qty. : 1 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Date of Test Performance Initiated : 26/04/2025

*M/B Aadhanshree Paper Mills (P) Ltd.
ETP outlet.*

RESULTS OF ANALYSIS

Reference : EP ACT Std.
Description : One Industrial waste water (ww-006) sample was received on 26-04-2025

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
	(I) Chemical Testing (i) - Pollution and Environment				
1	pH		7.20	5.5 - 9.0	IS:3025(P-11)2022
2	Total suspended Solids	mg/l	60	100	IS:3025(P-17)2022
3	Chemical Oxygen Demand	mg/l	130.6	250	APHA 5220 B 24th Edn
4	Biochemical Oxygen Demand	mg/l	29.0	30	IS 3025(P-44)2023
5	Colour	Hazen	<5.0	--	IS:3025(P-4)2021

Date of Completion : 07/05/2025

Note: Party has asked for the above test only.

07/05/2025
DATE OF ISSUE

[Signature]
REVIEWED BY

[Signature]
AUTHORISED SIGNATORY

NOTE:

- 1-Sample(s) not drawn by us unless otherwise stated.
- 2-Total liability of our analytical division is limited to the invoiced amount.
- 3-Sample will be destroyed after one month from the date of issue of test certificate unless otherwise specified.
- 4-Test certificate in full or parts shall not be used for promotional or publicity purposes.
- 5-Result given in report are related to sample tested only.

Page : 1 of 1



DHARMENDRA SINCH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Govt. Approved Test House

Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvtltd@gmail.com, Website : www.dtrlab.org

Sample : INDUSTRIAL WASTE WATER(WW-006)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

Report No. : DTRLES-260425004/N
Your Ref. : 26/04/2025
Sample Qty. : 1 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Date of Test Performance Initiated : 26/04/2025

M/S Aadharshree Paper (P) Ltd.
ETP outlet.

RESULTS OF ANALYSIS

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
1	AOX	mg/l	0.38	--	USEPA-1650

Date of Completion : 07/05/2025

Note: Party has asked for the above test only.

07/05/2025
DATE OF ISSUE

REVIEWED BY

AUTHORISED SIGNATORY

NOTE:

- 1-Sample(s) not drawn by us unless otherwise stated.
- 2-Total liability of our analytical division is limited to the invoiced amount.
- 3-Sample will be destroyed after one month from the date of issue of test certificate unless otherwise specified.
- 4-Test certificate in full or parts shall not be used for promotional or publicity purposes.
- 5-Result given in report are related to sample tested only.

Page : 1 of 1

DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



ECON LABORATORY & CONSULTANCY LLP

(ISO: 9001, 14001, 45001 Certified, MDA, RWD & MES Approved Laboratory)

(Govt. Approved Lab)

Annexure-3.5

Vill.: Khabarwala, P.O.: Jaintanwala, Near Garhi Cantt., Dehradun, Uttarakhand - 248003

TEST REPORT

Name & Address of Client: M/s. Aadhar Shree Paper Mills Pvt. Limited Village Mundet, 2.5 km Manglor-Deoband Road Distt.:Haridwar, (U.K.)	Report No:	ECON/BS/2511/8201
	Reporting Date:	25/11/2025
	Receipt Date:	21/11/2025
	Period of Testing:	21/11/2025-25/11/2025
	Format No:	7.8-F-01
	Party Reference No:	By Mail

SAMPLE DESCRIPTION: BOILER STACK EMISSION MONITORING

General Information:

Sample Collected by	: Lab. Rep.
Date of Sampling	: 21/11/2025
Sampling duration (minute)	: 30.0
Stack Attached to	: Boiler Set-1
Sampling location	:Port Hole on Stack
Capacity of Boiler	: 10 tons
Meteorological condition	: Clear Sky
Instrument Calibration Status	: Ok
Diameter of Stack	: 900 mm
Height of Stack	:40 meter
Ambient Temperature-Ta (°C)	: 28.0
Temperature of Stack-Ts (°C)	: 170
Velocity of stack in (m/s)	: 8.21
Flow rate of PM (LPM)	: 20.0
Flow rate of Gas (LPM)	: 2.0
Sampling Condition	: Isokinetic
Protocol Used	: 11255
Parameters Required	: As per Work Order
Fuel Used	: Biomass

TEST RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits
1.	Particulate Matter (PM) at 12% CO ₂ Correction	IS:11255(Part1):1985, RA 2019	124.2	mg/Nm ³	250
2.	Oxides of Nitrogen (NO ₂)	IS:11255(Part7):2005, RA 2019, Calorimetric Method	42.9	mg/Nm ³	NA
3.	Sulphur Dioxide (SO ₂)	IS :11255(Part-2):1985, RA 2019, (TitrationMethod)	28.4	mg/Nm ³	NA
4.	Carbon Monoxides (CO)	IS 13270:1992, RA 2019, By Orsat Apparatus	32.0	mg/Nm ³	NA

End of Report

CHECKED BY :

AUTHORISED SIGNATORY :

NOTE : 1. The results listed only to the tested sample & applicable parameters.

2. Total liabilities of our lab will be restricted to the invoice amount only.

3. The sample will be destroyed after retention time unless otherwise specified.

4. This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law without prior permission

www.econlaboratory.com, uk@econlaboratory.com, econlab.consultancy@yahoo.in

CONTACT NO.: +91-8534957815, 8126534344



566

Annexure-4.1

HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun

E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con-A-133/2024/ 78

Date: 02.05.2024

REGD. POST

To,

M/s. Aroma Craft & Tissues Pvt. Ltd,
Khasra No. 103, 104, Vill-Nurpur, Pargana,
Manglore, Tehsil-Roorkee, Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) Renewal under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 9787

Application no. 2753487

CCA (Renewal)

Date :- 31.03.2023

CCA is hereby granted to M/s Aroma Craft & Tissues Pvt. Ltd. located at Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand (29.804723 °N, 77.811911 °E) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/03/2028 under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/03/2028 under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31/03/2028 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production Capacity

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per day	Raw material per day	Final Products & By-products per day
I.	Waste Paper 345.73 MT/day	Craft Paper (275 MT/Day)	Waste Paper 345.73 MT/day	Craft Paper (275 MT/Day)
II.	Alum/Pac- 1.5 MT/day		Alum/Pac- 1.5 MT/day	

5. Production Process Infrastructure

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	01	Pulping	Yes
2.	Hill Screen	03	Thickening	Yes

Clean Environment and Healthy Life Style

स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

Page 1

3.	DAF/Fibre recovery system	01	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft Paper	Yes

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/Semi critical /Critical/ Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA (**in case of use of river water, permission from irrigation department**) before start of ground water (**freshwater**) extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
- Status of NOC from CGWA/SGWB: Applied
- If Granted: Number of NOC and Validity: -
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
Piezometer No. 1 : 29.804886⁰N, 77.813255⁰E
Piezometer No. 2 : 29.804889⁰N, 77.813285⁰E
- This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA/Board
Source of fresh water	Borewell	Borewell
No. of borewell	02 (01 in operation)	02 (01 in operation)
Daily quantity of water to be abstracted	950 KLD	950 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers, paperboards and Newsprints	<10KL per Ton of paper produced

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- All the pipelines carrying fresh water/back water should be coloured as per protocol.
- The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

SL

B. Trade effluent treatment and discharge

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of trade effluent	1650 KLD	1650 KLD
Treatment facility	a. Capacity of ETP 1900 KLD b. Technology of ETP upto Tertiary level	a. Capacity of ETP 1900 KLD b. Technology of ETP upto Tertiary level
Discharge/recycling/re-use point	Surface water bodies: 1.ETP (Lat-29.805359 ^o , Long-77.812126 ^o) 2.Shila Nala (Lat-29.805987 ^o , Long-77.810025 ^o)	Surface water bodies: 1.ETP (Lat-29.805359 ^o , Long-77.812126 ^o) 2.Shila Nala (Lat-29.805987 ^o , Long-77.810025 ^o)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
RCF and Market Pulp Based Paper Mills producing un bleached grades of papers, paperboards and newsprints	< 6KLD per Ton of paper produced)

3. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4. The treated effluent shall be recycled to the maximum extent (at least 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain **Shila Nala First Order:**(Lat-29.805987^o, Long-77.810025^o)

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5
TSS, mg/l	≤ 30	<30	<100
BOD, mg/l	≤ 20	< 20	< 30
COD, mg/	≤ 200	< 150	< 250
TDS, mg/l	≤ 1800	< 1600	< 2100
Color, PCU	≤ 250	< 150	< 150
AOX, mg/l	≤ 8	-	-
SAR	≤ 10	< 8	< 8

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

5. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.

9C

- 569
8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
 10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
 14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 15. All flow meters should be calibrated annually from recognized institutions/vendors.
 16. The unit shall prepare material balance and water balance report annually.
 17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 18. The unit shall get its ETP performance evaluated by a third party annually.
 19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	08 KLD	08 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	Standard
pH	Not Applicable: Unit shall channelize overflow of the septic tank to ETP.
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	
Phosphate-Total (mg/l)	
Chemical Oxygen Demand (BOD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (10TPH)	<i>Agro Residue/Bio mass</i>	30m	Cyclone Dust Collector, Wet Scrubber	Particulate Matter 150 mg/NM ³
II.	Boiler (12TPH)	<i>Agro Residue/Bio mass</i>	30m	Cyclone Dust Collector, Wet Scrubber	Particulate Matter 150 mg/NM ³

III.	D.G. Set (100 KVA)×01	HSD	5271	Acoustic Enclosure & Stack	-
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- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L _{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
 - iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
 - iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**
1. Number of authorisation and date of issue :
 2. Reference of application (No. and date) :
 3. **Director of M/s Aroma Craft & Tissues Pvt. Ltd.** is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, , storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated at Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar.

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
I	Schedule 5.1 (Waste Oil & Lubricants)	Send to authorised recycler	0.600TPA

4. The authorisation shall be valid for a **period upto 31-03-2028.**
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

Conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

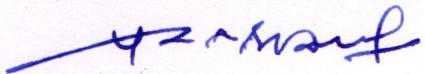
- 572
3. The person authorised shall not rent, end, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
 4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
 5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
 6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
 7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
 8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
 9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
 11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
 12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
 13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
 14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
 15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
 16. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
 17. Unit should comply the points as specified in implementation of "Charter for Water Recycling and Pollution prevention in Pulp & Paper industries".
 18. Unit should maintain the linkage of their online effluent monitoring system with CPCB/SPCB for submission of real time 24x7 online data.
 19. The unit shall install water meter install water use/recycle point and also at discharge point.
 20. In case of non-compliance the Bank Guarantee No. 6119624BG0000057 ₹ 5.0 Lacs shall be forfeited in favour of the Board without any prior intimation.
 21. The unit shall strictly comply with provisions of Water Act, Air Act & E(P) Act, and Rules/Notification made thereunder, time to time.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.

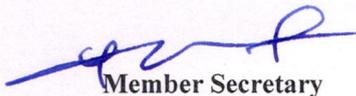
- 573
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
 6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
 7. Compulsory documents to be submitted by the Unit: -
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii) Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
 9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
 10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
 11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
 12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
 13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
 14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
 15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
 16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
 17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
 18. The unit will have to deposit the revised fee whenever it is notified.

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19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
 20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
 21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
 22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
 23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
 24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
 25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
 26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
 27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
 28. The unit shall strictly comply with the directions issued by the UEPPCB on dated 13-03-2015 under section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974-regarding Implementation of "Charter for water recycling and Pollution Prevention in Pulp & Paper Industries" and subsequent directions in this regard. This CCA is linked with the implementation of activities /action points within prescribed time limit as specified in the "Charter" and subsequent action plan, mile stone chart etc.
 29. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.



(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Roorkee**, for information and compliance of the same.


Member Secretary

OTC h



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

4

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Aroma Craft And Tissues Pvt. Ltd.		
Project Address:	Noorpur-budpur, Mangalore-jhabrera Road, Jhabrera, Narsan Block, Haridwar District		
Village:	Noorpur	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Village Noorpur, Noorpur-budpur, Mangalore-jhabrera Road, Jhabrera, Narsan, Narsan, Haridwar, Uttarakhand - 247665		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Balliwala, Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/REN/2/2024/9621	2. Date of Issuance	12/06/2024
3. Application No.:	21-4/225/UT/IND/2016	4. Category:	Safe (GWRE 2023)
5. Project Status:	Existing With Additional Ground Water Requirement	6. NOC Type:	Renewal
7. Valid from:	06/02/2023	8. Valid up to:	05/02/2026

9. Ground Water Abstraction Permitted:							
Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
950.00	313500.00						

10. Details of ground water abstraction/Dewatering structures

	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.):	2513000.00	
12. Environment Compensation (if applicable) paid (Rs.):	0.00	
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism
	2	Manual DWLR** DWLR With Telemetry
**DWLR - Digital Water Level Recorder		0 1 1

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Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

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For Aroma Craft And Tissues Pvt. Ltd.


Auth. Sign.

Validity of this NOC shall be subject in compliance of the following conditions.

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells/ dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
 - 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
 - 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
 - 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
 - 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
 - 16) Wherever feasible requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
 - 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
 - 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
 - 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
 - 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
 - 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
 - 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
 - 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
 - 24) Proponents who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
 - 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
 - 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
 - 27) In case of infrastructure projects paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
 - 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
 - 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
 - 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
 - 31) In the self-compliance report the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.
- (Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

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Industrial Waste Water Test Report

Test report no:	UKPCB/LR/218/25/ROR/WW-218
Code allotted:	UKPCB/LR/218/25/ROR/WW-218
Sample Source (ETP/STP/ any other specify):	ETP Outlet
Name and Address of Industry	M/s Aroma Craft and Tissue, Vill- Boodpur, Noorpur, Jhabreda Road, Roorkee, Distt-Haridwar.
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Dr. Ajeet Singh (SO)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	06.10.2025
Date of sample receipt in the laboratory:	06.10.2025
Duration of analysis:	08.10.2025 To 14.10.2025
Date of issue of report:	16.10.2025

S.No.	Parameters	Unit	Results	Standards	Test Method
1.	Colour	Hazen	10	-	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Odourless	-	-
3.	pH (@25°C)	-	7.38	6.5-9.0	APHA 4500 H ⁺ B: Electrometric Method.
4.	Biochemical Oxygen Demand	mg/l	26	30	IS 3025 (Part44) Azide Modification.
5.	Chemical Oxygen Demand	mg/l	230	250	IS 3025 (Part 58): 2023, Open Reflux Method.
6.	Total Suspended Solids	mg/l	73	<100	APHA 2540 D Total Suspended Solids Dried at 103-105°C
7.	Total Dissolved Solids (TDS)	mg/l	711	-	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
8.	Total Solids (TS)	mg/l	784	-	APHA 2540 C: Total Solids Dried at 103-105 °C


Analysed by
(Dr. Shahida Parveen)


Checked by
(Dr. Ajeet Singh)


Counter Sign:
(Dr. Rajendra Singh)

*****End of Test Report*****

Note:

1. The results in the Test Report relate only to the items tested.
2. The Test Report pertains to the sample as received in lab.
3. Report shall not be reproduced without approval of laboratory.
4. Sample will be retained for only 10 days after issuing the report.



Annexure-4.4
Devansh Testing & Research Laboratory Pvt. Ltd.
Test Report



TC-6467

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtripltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

Sample : INDUSTRIAL WASTE WATER(WW-009)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

ULR No. : TC646725600006332F
Report No. : DTRLES-260425007/A
Your Ref. : 26/04/2025
Sample Qty. : 1 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Aroma Craft & Tissues(P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

Reference : EP ACT Std.
Description : One Industrial waste water (ww-009) sample was received us on 26-04-2025

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
	(I) Chemical Testing (i) - Pollution and Environment				
1	pH		7.28	5.5 - 9.0	IS:3025(P-11)2022
2	Total suspended Solids	mg/l	60	100	IS:3025(P-17)2022
3	Chemical Oxygen Demand	mg/l	85.7	250	APHA 5220 B 24th Edn
4	Biochemical Oxygen Demand	mg/l	27.0	30	IS 3025(P-44)2023
5	Colour	Hazen	<20	--	IS:3025(P-4)2021

Date of Completion : 07/05/2025

Note: Party has asked for the above test only.

07/05/2025
DATE OF ISSUE

[Signature]
REVIEWED BY

[Signature]
AUTHORISED SIGNATORY

Page : 1 of 1

NOTE:

- 1-Sample(s) not drawn by us unless otherwise stated.
- 2-Total liability of our analytical division is limited to the invoiced amount.
- 3-Sample will be destroyed after one month from the date of issue of test certificate unless otherwise specified.
- 4-Test certificate in full or parts shall not be used for promotional or publicity purposes.
- 5-Result given in report are related to sample tested only.



HARMENDRA SINGH

Authorised Signatory

Sr. Technical Manager

Devansh Testing & Research Laboratory



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Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvtltd@gmail.com, Website : www.dtrlab.org

Sample : INDUSTRIAL WASTE WATER(WW-009)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

Report No. : DTRLES-260425007/N
Your Ref. : 26/04/2025
Sample Qty. : 1 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Aroma Cosmetics & Tissues (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
	AOX	mg/l	0.34	--	USEPA-1650

Date of Completion : 07/05/2025

Note: Party has asked for the above test only.

07/05/2025
DATE OF ISSUE

[Signature]
REVIEWED BY

[Signature]
AUTHORISED SIGNATORY

NOTE:

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DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory

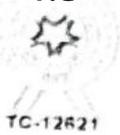


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Annexure-4.5

Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory



TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EW-049/19/11/25		DATE OF REPORT : 24/11/2025
Name and Address of Customer	M/S AROMA CRAFT AND TISSUES PVT. LTD. 5th KM Manglaur-Jhabrera Road, Lathardeva Hoon, Village-Noorpur-Budpur, Roorkee	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 24/11/2025
Analysis Start Date	: 19/11/2025	Sampling Done By	: NCL
Date of Sampling	: 18/11/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS: 11255	Sample ID No.	: NCL/EW-049/19/11/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

DETAILS OF STACK

Stack Attached to	: Boiler No.1 & 2	Capacity	: 10 TPH & 12 TPH
Type of fuel used	: Wood & Biomass	Quantity of fuel used	: 10.0 Ton/Day
Stack height above the ground level	: 30.0 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 900 mm	Material of Construction	: Bricks
Attached APCS	: Scrubber & Cyclone, Dust Collector	Normal Operating Schedule	: 24 Hrs
Commissioning date	: --		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 23°C	Flue gas temperature	: 103°C
Velocity of the flue gases	: 7.49 Mtr/Sec	Sampling Flow Rate of SPM	: 25.0 LPM
Sampling Flow Rate for Gases	: 2.0 LPM	Quantity of Emission discharged	: 13231 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	85	250
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	19	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	BDL(DL-0.2)	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	62	Not Specified

End of Report

Remarks : BDL-BELOW DETECTION LIMIT.

EW-049/19/11/25-1



JITENDER
Section Incharge
Checked by

Arvind Choudhary
Sr Analyst

FOR NEWCON CONSULTANTS & LABORATORIES



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

File no. UKPCB/HO/Con/U-34

Consent no. 878

To,

M/s Uttaranchal Pulp & Paper Mills Pvt. Ltd,
Khasra No.-29, 2 Km, Manglore-Deoband Road,
Vill-Mundet, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & Authorization) Renewal under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF-ID- 13637	Application no. 6095128
CCA (Renewal)	
Date:- 25.03.2025	

CCA is hereby granted to M/s. Uttranchal Pulp and Paper Mills Pvt. Ltd. located at khasra No. 29, 2nd Km. Manglour -Deoband Road, Village Mundet, Roorkee, Distt. Haridwar (U.K) Pin code -247667 Latitude & Longitude 29.769782 & 77.844817 (Geographical Coordinates). subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31.03.2026 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31.03.2026 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31.03.2026 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production capacity

Sl. No	Type of Industry	Install Capacity (Per Month)	Product (Per Month)	License Product Capacity	Permitted by the Board
1.	Craft Paper	4200 MT Per Month		4200 MT Per Month	

5. Water conservation:

A. Fresh water consumption:

- a. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline - Safe
- b. Status of NOC from CGWA/SGWB: Applied/granted – Granted
- c. Validity of NOC: 19/03/2026
- d. Details of Artificial recharge system/rain water harvesting unit installed with capacity

Clean Environment and Healthy Lifestyle

स्वच्छ पर्यावरण एवं स्वस्थ जीवन शैली

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- e. Details of piezometer installed i.e., numbers with coordinates. No. of piezometer- (coordinates Latitude 29.767961016666664 Longitude 77.84668661666666)
- f. Industry shall install sealed and calibrated flow meters at fresh water abstraction and consumption points (process & domestic) and maintain the logbooks for same.

Sl. No.	Sources of fresh water	Nos. with daily abstraction capacity	Applied quantity (KLD)	Max. Permitted abstraction quantity (KLD)	Status of flow meter installed	
1.	Borewell	BW-1	50 m ³ /H	770 m ³ /day	770m ³ /day or 254255m ³ /year	Yes
		BW-2	50 m ³ /H			
2.	Supply water	Nil	Nil	Nil	Yes/no	
3.	Surface water/ Treated water used	Nil	Nil	Nil	Yes/no	

- g. Maximum allowable fresh water consumption based on applicable specified process category

S. No.	Type of Industry	Fresh Water Consumption
		Industrial (L/T of Product)
1	Manufacturing	700 KLD

B. Effluent generation, treatment and disposal: -

S.No.	Kind of Effluent	Maximum daily discharge, KLD	Treatment Facility and Discharge point
1	Domestic	3.5	Septic Tank & Soak Pit.
2	Industrial	546.5	ETP out Let

- a. The specific quantity of maximum daily effluent discharge should not be more than the following:

S. No.	Type of Industry	Maximum daily treated effluent discharge limit* (L/T of Product)
1	Manufacturing	546.5 KLD

*Maximum daily discharge shall be equal to multiplication of total production as per Para 4 and specific effluent discharge as per Para 5 (B-a). The treated effluent shall be recycled to the maximum extent and remaining treated effluent after tertiary level treatment shall be used for irrigation purpose/disposed.

- b. Industry shall install the Effluent treatment plant consisting of primary secondary treatment and tertiary treatment units with adequate capacity.
- c. The industry shall install flow meters at ETP inlet, outlet and recycling point and maintain the daily logbook for the same.
- d. Industry shall install the OCEMS of parameters pH, BOD, COD, TSS and flow at outlet and connected to CPCB/SPCB servers.
- e. Unit shall comply with the following discharge norms:-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l

Clean Environment and Healthy Lifestyle

स्वच्छ पर्यावरण एवं स्वस्थ जीवन शैली

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3	BOD (3 days 27 ⁰ C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

- f. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
- g. Proper colour coding of pipe lines and water channels to be implemented for the recycled process water, fresh water and effluent carrying lines.
- h. The industry shall carry out monthly monitoring of following recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to CPCB and UKPCB.

S.No.	Name of recipient drain/rivulets	Latitude	Longitude	Quality of effluent drain	Name of the recipient river
1.	Mundet Drain	29.768060	77.845162	54546.5 KLD	ShShila Khalla

- i. Sludge handling system

S.No	Sludge handling system (SDB/Centrifuge/Filter press)	Quantity of ETP sludge	Sludge storage area	Sludge disposal mechanism
1	Decanter	670 Kg/Day	Sludge Pit	IL Land Filling

- C. Domestic sewage- The domestic effluent should be treated separately in sewage treatment plant/ soak pit, which shall be constructed as per BIS norms.

Cleaner Technology and waste minimization options:

- i. For pollution abatement, appropriate technologies for effluent treatment in industry and to comply with the prescribed environmental norms, accomplish desired level of environmental protection and achieve prescribed norms of discharge.
- ii. The industry shall implement a "Model for conservation of Water Management System" focusing on maximum recycling of water.

S.No.	Flow meter installation at points of water recycling system
1.	Yes
2.	-

- iii. The industry shall ensure the maintenance of retention /contact time in various sub-units of ETP viz. primary, secondary and tertiary treatment subunits as per guidelines.

S.No.	Name of Unit	Size of unit As declared by Industry
1.	Equalization Tank	126m ³
2.	Sedicell	300m ³
3.	Primary Clarifier Ist	314m ³
4.	Primary Clarifier IInd	163m ³
5.	Aeration Tank	1300m ³
6.	Secondary Clarifier	200m ³

Clean Environment and Healthy Lifestyle

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7.	Treated Water Tank	105m ³
8.	PSF & ACF	50m ³ /Hr
9.	Sludge Bed	54m ³

- iv. Proper infrastructure for operation and maintenance of ETP shall be developed by recruiting/hiring required skilled & technical staff.
- v. Analytical facilities (laboratory) for analysis various streams of water, untreated and treated effluent for various parameters viz. pH, BOD, COD, TSS, TDS and MLSS etc. shall be developed by the industry.
- vi. The industry shall create Environment Management Cell by appointing Environment officer, Engineer, chemist, agricultural expert and the same copy submitted to the board with contact details.
- vii. The industry shall resort to rain water harvesting as a measure towards avoiding exploitation of natural resources. Rain water recharge structures/ pits/ ponds near to processing area should be discouraged due to possibilities of entering effluent/ industrial runoff in ground water.

Environmental management system

- i. Industry shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance
- ii. Industry shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO to effectively monitoring of ETP control parameters and ETP discharge norms.

6. Air pollution mitigation: -

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1.	Boiler (12TPH)	33 Mtr.	Baggase, firewood, Husk	112 Ton/day	Multi cyclone Dust collector	150mg/NM ³
2.	D.G set (82.5KVA)	02	Diesel	17 Ltr/hr	Acoustic Enclosure & Stack	As per E(P) Rules
3.	D.G set (200 KVA)	03	Diesel	40 Ltr/hr	Acoustic Enclosure & Stack	As per E(P) Rules
4.	Boiler (08TPH)	30	Husk	40 Ton/Day	Multi cyclone Dust collector	150mg/NM ³

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G set and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db(A) leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: - 6.00 am to 10.00 pm, Night time: - 10.00 pm to 06.00 am

- (iii) The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- (iv) The industry shall keep record for boiler ash & its disposal and maintain the designated boiler ash disposal site properly fenced with caution display to avoid accidents.
- (v) The APCS for controlling emissions should be properly maintained and continuously operated. The stack should be as per norms and regular monitoring of stack and ambient air should be done by the laboratory recognized under E(P) Act 1986 and report be sent to the Board.
- (vi) The water shall be sprinkled on the roads and premises for suppression of road dust.
- (vii) The industry shall provide On-line emission (stack) monitoring system to monitor, record and transmit the data related to SPM level (mg/Nm³) to <Name of SPCB> / CPCB.
- (viii) The industry shall prepare Standard Operating Procedures (SOPs) for accident management and Process safety management.

7. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

Hazardous Waste Management (As per FORM 2 - [rule 6(2)])

- Number of authorization and date of issue: 31.03.2026
- Reference of application (No. and date) :
- M/s Uttaranchal Pulp and Paper Mills Pvt. Ltd., Vill-Mundet, Roorkee, Distt- Haridwar of is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilization, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at

Details of Authorization

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
1.	Schedule I-5.	0.5	Recyclable

- The authorization shall be valid for a period of 31.03.2026
- The authorization is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site-specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions

1. The applicant shall get analyses the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the SPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions with 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.

6. The industry shall provide uninterrupted entry to this STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The **Board** reserves the right to revoke/add/modify any stipulated conditions issued along with CCA, as may be necessary.
12. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
13. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
14. The authorization is valid for temporary storage of Hazardous Waste within premises only.
15. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
16. Industry shall submit the latest copy of Audit Balance sheet/C.A. Certificate (Fixed Assets + Current Assets-Current Liabilities) so that the Consent fee payable by the industry may be verified.
17. Generated hazardous waste shall be stored temporarily in the factory premises and disposed of through authorized TSDF after obtaining the authorization from the Board
18. Unit shall develop green belt as per the CPCB Guidelines.
19. The industry shall comply with the provisions of Environment (Protection) Amendment, Rules 2018 notified by MoEF&CC by Notification no 49 Dt. 25.01.2018, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rule 2016, E-Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
20. If closure order is issued by CPCB or SPCB against the unit then CCA will remain suspended during the closure period. After ensuring the compliance and after revocation of the closure order, the CCA will automatically be effective from the date of issuance of the closure revocation order with additional conditions mentioned in the closure revocation order

Digitally signed by
PARAG MADHUKAR DHAKATE
Date: 19-09-2025 12:17:28
Dr. Parag Madhukar Dhakate
Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Regional Office, Roorkee,
Distt- Haridwar for information and compliance.

Member Secretary



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Uttranchal Pulp And Paper Mills Private Limited Manglore Deoband Road Village Mundet		
Project Address:	Uttranchal Pulp And Paper Mills Private Limited, Manglore Deoband Road, Village Mundet		
Village:	Mundet	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	M/s Uttranchal Pulp And Paper Mills Private Limited, 2nd Km, Manglore-deoband Road, Village Mundet, Narsan, Haridwar, Uttarakhand - 247656		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/REN/1/2023/7822	2. Date of Issuance	10/05/2023									
3. Application No.:	21-4/499/UT/IND/2017	4. Category:	Safe (GWRE 2020)									
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal									
7. Valid from:	20/03/2023	8. Valid up to:	19/03/2026									
9. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	770.00	254255.00										
10. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):	1525548.00											
12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	2						0	1	1			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Special conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCE list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
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पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE



Industrial Waste Water Test Report

Test report no:	UKPCB/LR/221/25/ROR/WW-221
Code allotted:	UKPCB/LR/221/25/ROR/WW-221
Sample Source (ETP/STP/ any other specify):	ETP Outlet
Name and Address of Industry	M/s Uttaranchal Paper Mill Vill- Mundet, Deoband Road, Roorkee Distt- Haridwar
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Dr. Ajeet Singh (SO)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	08.10.2025
Date of sample receipt in the laboratory:	08.10.2025
Duration of analysis:	08.10.2025 To 14.10.2025
Date of issue of report:	16.10.2025

S.No.	Parameters	Unit	Results	Standards	Test Method
1.	Colour	Hazen	15	-	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Odourless	-	-
3.	pH (@25°C)	-	7.29	6.5-9.0	APHA 4500 H ⁺ B: Electrometric Method.
4.	Biochemical Oxygen Demand	mg/l	26	30	IS 3025 (Part44) Azide Modification.
5.	Chemical Oxygen Demand	mg/l	220	250	IS 3025 (Part 58): 2023, Open Reflux Method.
6.	Total Suspended Solids	mg/l	51	<100	APHA 2540 D Total Suspended Solids Dried at 103-105°C
7.	Total Dissolved Solids (TDS)	mg/l	204	-	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
8.	Total Solids (TS)	mg/l	255	-	APHA 2540 C: Total Solids Dried at 103-105 °C

Analysed by
(Dr. Shahida Parveen)

Checked by
(Dr. Ajeet Singh)

Counter Sign:
(Dr. Rajendra Singh)

*****End of Test Report*****

Note:

1. The results in the Test Report relate only to the items tested.
2. The Test Report pertains to the sample as received in lab.
3. Report shall not be reproduced without approval of laboratory.
4. Sample will be retained for only 10 days after issuing the report.



Devansh Testing & Research Laboratory Pvt. Ltd.

591 Test Report

Annexure 5.4



94, Shiv Ganga Industrial Estate, Lakeshwar, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtripltd@gmail.com, Website : www.dtrilab.org

TC-6467

Sample : INDUSTRIAL WASTE WATER(WW-001)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

ULR No. : TC646725600006331F
Report No. : DTRLES-260425005/A
Your Ref. : 26/04/2025
Sample Qty. : 1 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Uttaranchal Pulp & Paper mills (P) Ltd.
Mumlate

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

Reference : EP ACT Std.
Description : One Industrial waste water (ww-001) sample was received on 26-04-2025

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
	(I) Chemical Testing (i) - Pollution and Environment				
1	pH		7.66	5.5 - 9.0	IS:3025(P-11)2022
2	Total suspended Solids	mg/l	62.0	100	IS:3025(P-17)2022
3	Chemical Oxygen Demand	mg/l	73.4	250	APHA 5220 B 24th Edn
4	Biochemical Oxygen Demand	mg/l	27.0	30	IS 3025(P-44)2023
5	Colour	Hazen	<20.0	--	IS:3025(P-4)2021

Date of Completion : 07/05/2025

Note: Party has asked for the above test only.

07/05/2025
DATE OF ISSUE

REVIEWED BY

AUTHORISED SIGNATORY

NOTE:

- 1-Sample(s) not drawn by us unless otherwise stated.
- 2-Total liability of our analytical division is limited to the invoiced amount.
- 3-Sample will be destroyed after one month from the date of issue of test certificate unless otherwise specified.
- 4-Test certificate in full or parts shall not be used for promotional or publicity purposes.
- 5-Result given in report are related to sample tested only.

Page : 1 of 1



ARMENDRA SINGH

Authorized Signatory

Sr. Technical Manager

Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report

592

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvtltd@gmail.com, Website : www.dtriab.org

Govt. Approved Test House

Sample : INDUSTRIAL WASTE WATER(WW-001)

Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

Report No. : DTRLES-260425005/N

Your Ref. : 26/04/2025

Sample Qty. : 1 Litre

Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/s Uttaranchal Pulp & Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
1	AOX	mg/l	0.40	--	USEPA-1650

Date of Completion : 07/05/2025

Note: Party has asked for the above test only.

07/05/2025
DATE OF ISSUE

REVIEWED BY

AUTHORISED SIGNATORY

NOTE:

- 1-Sample(s) not drawn by us unless otherwise stated.
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- 5-Result given in report are related to sample tested only.

Page : 1 of 1

DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory

ENVIRONMENTAL MANAGEMENT CENTRE

ENVIRONMENTAL TESTING & APPRAISAL LABORATORIES

(HOUSE OF POLLUTION MONITORING, ANALYSIS & CONSULTANCY SERVICES)



NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB

STACK EMISSION MONITORING TEST REPORT

Report No. : ET&A/SS/91510/25	Laboratory Sample Code : EMC/SS/91574/25	Date: 27.11.2025
Work Order No. & Date: 91510/25 & 22.11.2025		
Name and Address of Customer	M/s Uttaranchal Pulp & Paper Mills (P) Ltd. Khasra No. 29, 2 nd Km Manglor - Deoband Road Vill. Mundet – 247656, Distt. Haridwar (UK)	Order Reference:

SAMPLING DETAILS

Sample Description/Type	Stack Monitoring	Sample Collected by	Laboratory Representative
Sampling Location	<u>Stack attached to Boiler</u> (12 TPH Capacity)	Sample Quantity / Packing	Cellulose Fiber Thimble
Date of Sampling	22.11.2025 (11:00 A.M. to 11:50 A.M.)	Date of Receipt of Sample	22.11.2025
Sampling Procedure	As per CPCB Guidelines : IS : 11255, IS : 5182 & IS : 13270		
Normal operating schedule (hr/day)	24 hrs.	Purpose of Monitoring	Assessment of Pollution load
Control Measure, (If any) Device installed for pollution control	Cyclone Dust Collector	Date of Start of Analysis	23.11.2025
Equipment used	Vayubodhan Stack Sampler VSS1	Date of Completion of Analysis	27.11.2025
Emission Source	Stack attached to boiler of Capacity 12 TPH	Ambient Temperature (°C)	27.4
Type of Stack (Material of Construction)	Bricks	Sampling Duration (min.)	50
Stack height above the ground level (m)	33	Shape of Stack	Round
Top Diameter of stack (m)	1.2	Stack Temperature (°C)	126.8
Location of sampling point (Port hole) (m)	11.0	Flue gas temperature (°C)	108.2
Type of fuel used	Bagasse (90%) & Wood Chips (10%)	Sampling Flow Rate for SPM (m ³ /min.)	15.4
Quantity of fuel used (Ton/hr.)	4.0	Velocity of gases (meter/Sec)	6.6
Quantity of emission discharged (m ³ /hr)	20180.6766	Sampling Flow Rate For Gas (LPM)	1.8



EMC

594

ENVIRONMENT MANAGEMENT CENTRE ENVIRONMENTAL TESTING & APPRAISAL LABORATORIES (HOUSE OF POLLUTION MONITORING, ANALYSIS & CONSULTANCY SERVICES)

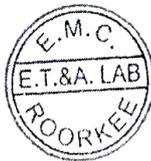


NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB

TEST RESULTS

S. No.	Parameter	Test Method	Test Result	Desirable limit
1.	Suspended Particulate Matter (mg/Nm ³)	IS: 11255 (P-I)	96.4	250
2.	Sulphur Dioxide (PPM)	IS: 11255 (P-II)	230.0	Not specified
3.	Nitrogen Oxides (PPM)	IS: 11255 (P-VII); IS: 5182 (P-VI)	16.0	Not specified

Neha Singh
Checked by



AV Colew

Authorized Signatory
DIRECTOR

Environment Management Centre
Khasra No. - 1102, Indl. Area
Salempur Rajputan, Roorkee

Remarks:

- The above results are related only to tests performed on the sample. Endorsement of product is neither inferred nor implied.
- This report is not to be reproduced wholly or in part & cannot be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor

Page No. 2 of 2

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contact@emctestinglaboratories.com
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Khasra No. 1102
Industrial Area, Salempur Rajputan,
Roorkee - 247 667 (Uttarakhand)





LIFE
Lifestyle For
Environment

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/G-84/2025/789

Date :

To,

REGD. POST

M/s Gangotri Paper Mills Pvt. Ltd,
Khata No.-124, Gata No. 23,
Khata No. 106, Gata No. 80/1,
Vill- Narsen Kalan, Jhabrera Road,
Manglore, Roorkee, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Expansion) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 26018
CCA (Expansion)
Date : 28.03.2025

Application No. -1850400

Consent No-789

CCA is hereby granted to M/s Gangotri Paper Mills Pvt. Ltd located at Khata No.-124, Gata No. 23, Khata No. 106, Gata No. 80/1, Vill- Narsen Kalan, Jhabrera Road, Manglore, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2026 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs. 6263.43 Lacs.:-

S. No.	Last CCA		Present CCA (Expansion)	
	Product	Quantity	Product	Quantity
1	Kraft Paper	7500 Ton/Month	Kraft Paper	7500 Ton/Month
2	-	-	Captive Power Plant	0.25 megawatt

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	445
Sewage	3	5

- (ii) Trade Effluent Treatment and Disposal : The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent should be recycled within the Unit for operation/process to achieve Zero Liquid Discharge.

- (iv) Sewage Treatment and Disposal : The applicant shall provide comprehensive Soak pit/septic tank as is required with reference to Indian Standard: IS: 2470 (Part-I) 1985 as amended.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (14 TPH) × 1 with 0.25 MW turbine	35	RDF/ Agro/Coal	204 TPD	Selective non-catalytic reduction (SNCR), Activated Carbon injection through dry cleaning & Bag filter	As per E(P) Rules
2	Boiler (10 TPH) x 1	35	Bagasse/ Wood Chips/Coal	-	Wet Scrubber, Cyclone Dust Collector	As per E(P) Rules
3	DG Set (62.5KVA) x 1	5	Diesel	10.0 Ltr/Hr	Natural Draft, Acoustic Enclosure	As per E(P) Rules

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leg	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The **Factory Manager** of **M/s Gangotri Paper Mills Pvt. Ltd., Haridwar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.36	Recyclable

- (iii) The authorization shall be in force for a **period upto 31.03.2026**.
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid for Pulping, Poir, High density cleaner, Centric cleaner, Refining, Stock preparation & Paper Making only.
 6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.
 10. Unit has to submit Action Plan of collecting back and scientific disposal of plastic waste generated due to their used product within in one month of receipt of this CCA to this Board.
 11. **Unit has to strictly comply with all the conditions of CTE issued by Board vide letter no. UKPCB/HO/NOC-1308/2025/1834, dated 10.03.2025.**
 12. Unit has to comply with the Specific & General conditions which are as follows :-

Specific Conditions:

1. The Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt within the premises.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.

12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.
14. Unit shall established at its own cost an appropriate and efficient primary effluent treatment system/plant and shall ensure that it is ready and functional as per the norms and specifications, laid down or stipulated by this Board. All effluents generated from the Unit's primary effluent treatment plant shall necessarily be discharged into the waste water collection system set up a private operated and treated at the CETP. Unit cannot use any other plant or process, whatsoever, for secondary and/or tertiary treatment of the effluents.
15. The unit shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

UKPCB

19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

Digitally signed by
PARAG MADHUKAR DHAKATE
Date: 11-07-2025 15:57:24

(Dr. Parag Madhukar Dhakate)
Member Secretary

Letter No. UKPCB/HO/Con/G-84/2025, Dated: As above.

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar
for information and compliance of the same.

Member Secretary



600

Annexure-6.2

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Gangotri Paper Mills Pvt Ltd		
Project Address:	Gangotri Paper Mills Pvt Ltd, Village And Post Narsan Kalan, Jhabreda Road		
Village:	Narsan Kalan	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Gangotri Paper Mills Pvt.Ltd., Gurkul Narsan , Jhabreda Road, Haridwar, Narsan, Haridwar, Uttarakhand - 247670		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. NOC No.:	CGWA/NOC/IND/REN/2/2023/8448	2. Date of Issuance	26/10/2023
3. Application No.:	21-4/814/UT/IND/2017	4. Category: (GWRE 2022)	Safe
5. Project Status:	Existing With Additional Ground Water Requirement	6. NOC Type:	Renewal
7. Valid from:	20/07/2023	8. Valid up to:	19/07/2026

9. Ground Water Abstraction Permitted:							
Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
450.00	148500.00						

10. Details of ground water abstraction /Dewatering structures													
Total Existing No.:2							Total Proposed No.:0						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu	
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0	

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.):	473658.00		
12. Environment Compensation (if applicable) paid (Rs.):	0.00		
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism	
		Manual	DWLR** DWLR With Telemetry
**DWLR - Digital Water Level Recorder	1	0	1 0

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to failing in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

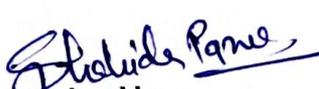
पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE



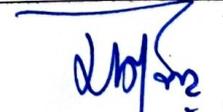
Industrial Waste Water Test Report

Test report no:	UKPCB/LR/222/25/ROR/WW-222
Code allotted:	UKPCB/LR/222/25/ROR/WW-222
Sample Source (ETP/STP/ any other specify):	ETP Outlet
Name and Address of Industry	M/s Gangotri Ppaer Mills P. Ltd Vill- Gurukul Narsan Roorkee, Distt- Haridwar
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Dr. Ajeet Singh (SO)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	08.10.2025
Date of sample receipt in the laboratory:	08.10.2025
Duration of analysis:	08.10.2025 To 14.10.2025
Date of issue of report:	16.10.2025

S.No.	Parameters	Unit	Results	Standards	Test Method
1.	Colour	Hazen	30	-	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Faint	-	-
3.	pH (@25°C)	-	5.45	6.5-9.0	APHA 4500 H ⁺ B: Electrometric Method.
4.	Biochemical Oxygen Demand	mg/l	220	30	IS 3025 (Part44) Azide Modification.
5.	Chemical Oxygen Demand	mg/l	1200	250	IS 3025 (Part 58): 2023, Open Reflux Method.
6.	Total Suspended Solids	mg/l	1100	<100	APHA 2540 D Total Suspended Solids Dried at 103-105°C
7.	Total Dissolved Solids (TDS)	mg/l	4330	-	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
8.	Total Solids (TS)	mg/l	5430	-	APHA 2540 C: Total Solids Dried at 103-105 °C


Analysed by
(Dr. Shahida Parveen)


Checked by
(Dr. Ajeet Singh)


Counter Sign:
(Dr. Rajendra Singh)

*****End of Test Report*****

Note:

1. The results in the Test Report relate only to the items tested.
2. The Test Report pertains to the sample as received in lab.
3. Report shall not be reproduced without approval of laboratory.
4. Sample will be retained for only 10 days after issuing the report



Test Report



TC-6467

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvtltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

Sample : INDUSTRIAL WASTE WATER(WW-004)

ULR No. : TC646725600006329F

Report No. : DTRLES-260425003/A

Customer Name : Uttarakhand Pollution Control Board

Your Ref. : 26/04/2025

Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

Sample Qty. : 1 Litre

Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Gramsetri Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

Reference : EP ACT Std.

Description : One Industrial waste water (ww-004) sample was received on 26-04-2025

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
	(I) Chemical Testing (i) - Pollution and Environment				
1	pH		5.77	5.5 - 9.0	IS:3025(P-11)2022
2	Total suspended Solids	mg/l	97.0	100	IS:3025(P-17)2022
3	Chemical Oxygen Demand	mg/l	480	250	APHA 5220 B 24th Edn
4	Biochemical Oxygen Demand	mg/l	230	30	IS 3025(P-44)2023
5	Colour	Hazen	<50.0	-	IS:3025(P-4)2021

Date of Completion : 07/05/2025

Note: Party has asked for the above test only.

07/05/2025
DATE OF ISSUE

[Signature]
REVIEWED BY

Page : 1 of 1

[Signature]
AUTHORISED SIGNATORY

DHARMENDRA SINGH

Authorised Signatory
Sr. Technical Manager

Devansh Testing & Research Laboratory

NOTE:

- 1-Sample(s) not drawn by us unless otherwise stated.
- 2-Total liability of our analytical division is limited to the invoiced amount.
- 3-Sample will be destroyed after one month from the date of issue of test certificate unless otherwise specified.
- 4-Test certificate in full or parts shall not be used for promotional or publicity purposes.
- 5-Result given in report are related to sample tested only.





Devansh Testing & Research Laboratory Pvt. Ltd.

604 Test Report

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtripltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

Sample : INDUSTRIAL WASTE WATER(WW-004)

Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

Report No. : DTRLES-260425003/N

Your Ref. : 26/04/2025

Sample Qty. : 1 Litre

Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Date of Test Performance Initiated : 26/04/2025

Gangotri Paper Mills (U) Ltd.

RESULTS OF ANALYSIS

S.No.	Test Parameters	Units	Results	Requirement as per CPCB	Test Method
1	AOX	mg/l	0.92	-	APHA 4500 CL,B

Date of Completion : 07/05/2025

Note: Party has asked for the above test only.

07/05/2025
DATE OF ISSUE

[Signature]
REVIEWED BY

[Signature]
AUTHORISED SIGNATORY

NOTE:

- 1-Sample(s) not drawn by us unless otherwise stated.
- 2-Total liability of our analytical division is limited to the invoiced amount.
- 3-Sample will be destroyed after one month from the date of issue of test certificate unless otherwise specified.
- 4-Test certificate in full or parts shall not be used for promotional or publicity purposes.
- 5-Result given in report are related to sample tested only.

Page : 1 of 1



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Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
As ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory



TC-12621

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EW-031/18/11/25		DATE OF REPORT : 24/11/2025
Name and Address of Customer	M/S GANGOTRI PAPER MILLS PVT. LTD. VILLAGE-NARSAN KALAN, JHABRERA ROAD HARIDWAR, U.K.	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 24/11/2025
Analysis Start Date	: 18/11/2025	Sampling Done By	: NCL
Date of Sampling	: 17/11/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS: 11255	Sample ID No.	: NCL/EW-031/18/11/25
Sampling Location	: -	Area Category	: -
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

DETAILS OF STACK

Stack Attached to	: Two Boiler	Capacity	: 14 TPH+10 TPH
Type of fuel used	: Bagasse	Quantity of fuel used	: 200 TPD
Stack height above the ground level	: 32.0 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 600 mm	Material of Construction	: MS
Attached APCS	: Trema Cyclone & Wet Scrubber	Normal Oprating Schedule	: AS PER REQUIREMENT
Comminssioning date	: --		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 23°C	Flue gas temperature	: 86°C
Velocity of the flue gases	: 7.42 Mtr/Sec	Sampling Flow Rate of SPM	: 26.0 LPM
Sampling Flow Rate for Gases	: 2.0 LPM	Quantity of Emission discharged	: 6101.53 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	70	250
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	10.3	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	BDL(DL-0.2)	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	41	Not Specified

End of Report

Remarks : Both Boiler Jointed with Single Stack.

EW-031/18/11/25-1



JITENDER
Section Incharge
Checked by

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory

- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither Inferred nor Implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



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Annexure-C-1

REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)
Phone No. 01332-260422 E-mail: rorueppcb2013@gmail.com

Surface Water/Ground Water Test Report

Test report no:	UKPCB/LR/159/25/ROR/SW-159
Code allotted:	UKPCB/LR/159/25/ROR/SW-159
Sample Source (River/Lake/Pond/Drain/Ground Water/any other specify):	Drain
Sampling point:	Shila Khala U/s near Aroma Craft and Tissue Ltd, Vill-Noorpur-Boodpur, Jhabreda, Roorkee.
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Rahul Negi (JLA)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	30.07.2025
Date of sample receipt in the laboratory:	30.07.2025
Duration of analysis:	31.07.2025 to 06.08.2025
Date of issue of report:	08.08.2025

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	40	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Faint	-
3.	pH (@25°C)	-	7.23	-
4.	Dissolved Oxygen (DO)	mg/l	1.0	APHA 4500-O C Azide Modification.
5.	Biochemical Oxygen Demand (BOD)	mg/l	16	IS 3025 (Part44) Azide Modification.
6.	Chemical Oxygen Demand (COD)	mg/l	60	IS 3025 (Part 58): 2023, Open Reflux Method.
7.	Total Suspended Solids (TSS)	mg/l	105	APHA 2540 D Total Suspended Solids Dried at 103-105 °C
8.	Total Dissolved Solids (TDS)	mg/l	230	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
9.	Total Solids (TS)	mg/l	335	APHA 2540 C: Total Solids Dried at 103-105 °C


Analysed by:
(Rahul Negi)


Checked by:
(Dr. Ajeet Singh)


Counter Sign:
(Dr. Rajendra Singh)

Note:

- *****End of Test Report*****
1. The results in the Test Report relate only to the items tested.
 2. The Test Report pertains to the sample as received in lab.
 3. Report shall not be reproduced without approval of laboratory.
 4. Sample will be retained for only 10 days after issuing the report.



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REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)
Phone No. 01332-260422 E-mail: roruepcb2013@gmail.com

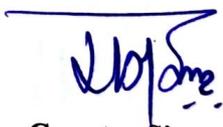
Surface Water/Ground Water Test Report

Test report no:	UKPCB/LR/158/25/ROR/SW-158
Code allotted:	UKPCB/LR/158/25/ROR/SW-158
Sample Source (River/Lake/Pond/Drain/Ground Water/any other specify):	Drain
Sampling point:	Shila Khala Drain at D/s of AIS Industrial Estate, Near-Latherdevahoon Village, Roorkee, Haridwar
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Rahul Negi (JLA)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	30.07.2025
Date of sample receipt in the laboratory:	30.07.2025
Duration of analysis:	31.07.2025 to 06.08.2025
Date of issue of report:	08.08.2025

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	250	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Faint	-
3.	pH (@25°C)	-	6.83	APHA 4500 H ⁺ B: Electrometric Method.
4.	Dissolved Oxygen (DO)	mg/l	Nil	APHA 4500-O C Azide Modification.
5.	Biochemical Oxygen Demand (BOD)	mg/l	133.34	IS 3025 (Part44) Azide Modification.
6.	Chemical Oxygen Demand (COD)	mg/l	1190	IS 3025 (Part 58): 2023, Open Reflux Method.
7.	Total Suspended Solids (TSS)	mg/l	180.	APHA 2540 D Total Suspended Solids Dried at 103-105 °C
8.	Total Dissolved Solids (TDS)	mg/l	345	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
9.	Total Solids (TS)	mg/l	525	APHA 2540 C: Total Solids Dried at 103-105 °C


Analysed by:
(Rahul Negi)


Checked by:
(Dr. Ajeet Singh)


Counter Sign:
(Dr. Rajendra Singh)

*****End of Test Report*****

Note:

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3. Report shall not be reproduced without approval of laboratory.
4. Sample will be retained for only 10 days after issuing the report.



UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)
Phone No. 01332-260422 E-mail: rorueppcb2013@gmail.com

Surface Water/Ground Water Test Report

Test report no:	UKPCB/LR/156/25/ROR/SW-156
Code allotted:	UKPCB/LR/156/25/ROR/SW-156
Sample Source (River/Lake/Pond/Drain/Ground Water/any other specify):	Drain
Sampling point:	Mundet Drain Near Village- Uddalhedhi, Manglor-Deoband Road, Roorkee, Distt. Haridwar.
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Rahul Negi (JLA)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	30.07.2025
Date of sample receipt in the laboratory:	30.07.2025
Duration of analysis:	31.07.2025 to 06.08.2025
Date of issue of report:	08.08.2025

S. No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	100	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Faint	-
3.	pH (@25°C)	-	5.85	APHA 4500 H ⁺ B: Electrometric Method.
4.	Dissolved Oxygen (DO)	mg/l	Nil	APHA 4500-O C Azide Modification.
5.	Biochemical Oxygen Demand (BOD)	mg/l	46.6	IS 3025 (Part44) Azide Modification.
6.	Chemical Oxygen Demand (COD)	mg/l	260	IS 3025 (Part 58): 2023, Open Reflux Method.
7.	Total Suspended Solids (TSS)	mg/l	210	APHA 2540 D Total Suspended Solids Dried at 103-105 °C
8.	Total Dissolved Solids (TDS)	mg/l	420	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
9.	Total Solids (TS)	mg/l	630	APHA 2540 C: Total Solids Dried at 103-105 °C


Analysed by:
(Rahul Negi)


Checked by:
(Dr. Ajeet Singh)


Counter Sign:
(Dr. Rajendra Singh)

*****End of Test Report*****

Note:

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REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)
Phone No. 01332-260422 E-mail: rorueppcb2013@gmail.com

Surface Water/Ground Water Test Report

Test report no:	UKPCB/LR/157/25/ROR/SW-157
Code allotted:	UKPCB/LR/157/25/ROR/SW-157
Sample Source (River/Lake/Pond/Drain/Ground Water/any other specify):	Drains
Sampling point:	Shila Khala Drain at Village- Makhdoompur Rd. Manglore Deoband Road after Confluence of Shila Khala and Mundet Drain, Roorkee, Haridwar.
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Rahul Negi (JLA)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	30.07.2025
Date of sample receipt in the laboratory:	30.07.2025
Duration of analysis:	31.07.2025 to 06.08.2025
Date of issue of report:	08.08.2025

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	85	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Faint	-
3.	pH (@25°C)	-	6.90	APHA 4500 H ⁺ B: Electrometric Method.
4.	Dissolved Oxygen (DO)	mg/l	Nil	APHA 4500-O C Azide Modification.
5.	Biochemical Oxygen Demand (BOD)	mg/l	23.3	IS 3025 (Part44) Azide Modification.
6.	Chemical Oxygen Demand (COD)	mg/l	120	IS 3025 (Part 58): 2023, Open Reflux Method.
7.	Total Suspended Solids (TSS)	mg/l	110	APHA 2540 D Total Suspended Solids Dried at 103-105 °C
8.	Total Dissolved Solids (TDS)	mg/l	220	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
9.	Total Solids (TS)	mg/l	330	APHA 2540 C: Total Solids Dried at 103-105 °C

Analysed by:
(Rahul Negi)

Checked by:
(Dr. Ajeet Singh)

Counter Sign:
(Dr. Rajendra Singh)

*****End of Test Report*****

Note:

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Surface Water/Ground Water Test Report

Test report no:	UKPCB/LR/155/25/ROR/SW-155
Code allotted:	UKPCB/LR/155/25/ROR/SW-155
Sample Source (River/Lake/Pond/Drain/Ground Water/any other specify):	Drains
Sampling point:	Shila Khala Drain at Village- Tikola, Gurukul- Narsan Road, Distt. Haridwar.
Type of sample: Grab/Composite/Integrated:	Grab
Sample collected by:	1. Rahul Negi (JLA)
Quantity & Packing: (HDPE/LDPE/P/G/Any Other):	1 Ltr. HDPE
Date of sample collection:	30.07.2025
Date of sample receipt in the laboratory:	30.07.2025
Duration of analysis:	31.07.2025 to 06.08.2025
Date of issue of report:	08.08.2025

S.No.	Parameters	Unit	Results	Test Method
1.	Colour	Hazen	15	APHA 2120 B: Visual Comparison Method
2.	Odour	-	Faint	-
3.	pH (@25°C)	-	5.88	APHA 4500 H ⁺ B: Electrometric Method.
4.	Dissolved Oxygen (DO)	mg/l	Nil	APHA 4500-O C Azide Modification.
5.	Biochemical Oxygen Demand (BOD)	mg/l	22	IS 3025 (Part44) Azide Modification.
6.	Chemical Oxygen Demand (COD)	mg/l	110	IS 3025 (Part 58): 2023, Open Reflux Method.
7.	Total Suspended Solids (TSS)	mg/l	145	APHA 2540 D Total Suspended Solids Dried at 103-105 °C
8.	Total Dissolved Solids (TDS)	mg/l	285	APHA 2540 C: Total Dissolved Solids Dried at 180 °C
9.	Total Solids (TS)	mg/l	430	APHA 2540 C: Total Solids Dried at 103-105 °C

Analysed by:
(Rahul Negi)

Checked by:
(Dr. Ajeet Singh)

Counter Sign:
(Dr. Rajendra Singh)

*****End of Test Report*****

Note:

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Devansh Testing & Research Laboratory Pvt. Ltd.

611 Test Report

Annexure: D-1



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvttd@gmail.com, Website : www.dtrilab.org

TC-6467

Govt. Approved Test House

Sample : GROUND WATER (GW-011 & 259)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

ULR No. : TC646725600006338F
Report No. : DTRLES-260425009
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/s Sagar Pulp & Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

Reference : IS:10500-2012
Description : One Ground Water (GW-011 & 259) Sample was received on 26-04-2025.

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
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(i).Chemical Testing (Water)**Table -1 Organoleptic and physical parameter (clause 4)**

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
1	Colour, Hazen Unit Max	<2	5	15	IS:3025 (P-4):2021
2	Odour	Agreeable	Agreeable	Agreeable	IS:3025 (P-5):2018
3	Taste	Agreeable	Agreeable	Agreeable	IS:3025 (P-7):2017
4	Turbidity NTU, Max.	<1.0	1.0	5.0	IS:3025 (P-10):1984
5	pH Value	7.27	6.5 to 8.5	No relaxation	IS:3025(P-11):2022
6	Total Dissolved Solids mg/L Max.	365	500	2000	IS:3025 (P-16):2023

Table -2 General parameter Concerning Substances undesirable in excess ive amounts (Clause-4)

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
1	Total Hardness(As CaCO3) mg/L Max.	186.3	200	600	IS:3025 (P-21):2009
2	Iron (as Fe) mg/L Max.	BLQ (0.05)	1.0	No relaxation	IS:3025 (P-65)-2022
3	Chloride (as Cl) mg/L Max	37.9	250	1000	IS:3025 (P-32):1988
4	* Residual Free Chlorine mg/L Min	BLQ (0.1)	0.2	1.0	IS:3025 (P-26):2021
5	Fluoride (as F) mg/L Max.	0.51	1.0	1.5	APHA 4500 F,D 24th Edn.

Date of Completion : 07/05/2025

07/05/2025
DATE OF ISSUE

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Page : 1 of 6



DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
 Contact No. : 01332-235415, 7060134448, E-mail : dttripltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-011 & 259)
 Customer Name : Uttarakhand Pollution Control Board
 Customer : (Irrigation Design Building Campus) Roorkee(U.K)
 Address : Roorkee

ULR No. : TC646725600006338F
 Report No. : DTRLES-260425009
 Your Ref. : 26/04/2025
 Sample Qty. : 10 Litre
 Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Sugar Pulp & Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requirements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
6	Calcium (as Ca) mg/L Max.	42.4	75	200	IS:3025 (P-40) :1991
7	Magnesium (as Mg) mg/L Max	19.6	30	100	IS:3025 (P-46) :1994
8	Copper (as Cu) mg/L Max	BLQ (0.02)	0.05	1.5	IS:3025 (P-65)-2022
9	Manganese (as Mn) mg/L Max	BLQ (0.02)	0.1	0.3	IS:3025 (P-65)-2022
10	Sulphate (as SO4) mg/L Max.	10.8	200	400	IS:3025 (P-24):2022
11	Nitrate (as NO3) mg/L Max	3.8	45	No relaxation	IS:3025 (P-34):1988
12	Ammonia(as total ammonia-N) mg/L Max	BLQ (0.1)	0.5	No relaxation	IS:3025 (P-34):1988
13	Phenolic Compounds (as C6H5OH) mg/L Max	BLQ (0.001)	0.001	0.002	IS:3025 (P-43):2021
14	Zinc (as Zn) mg/L Max	BLQ (0.01)	5	15	IS:3025 (P-65)-2022
15	Aluminium (as Al) mg/L Max	BLQ (0.02)	0.03	0.2	IS:3025 (P-65)-2022
16	Anionic Detergents(as MBAS) mg/L Max	BLQ (0.2)	0.2	1.0	Annex "K" of IS:13428:2005
17	Barium (as Ba) mg/L Max	BLQ (0.1)	0.7	No relaxation	IS:3025 (P-65)-2022
18	Boron (as B) mg/L Max	BLQ (0.1)	0.5	2.4	IS:3025 (P-65)-2022
19	Chloramines (as Cl2) mg/L Max	BLQ (0.2)	4.0	No relaxation	IS:3025 (P-26)-2021
20	Mineral Oil mg/L Max	BLQ (0.2)	1.0	No relaxation	IS:3025 (P-39):2021

Date of Completion : 07/05/2025

07/05/2025
DATE OF ISSUE

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DHARMENDRA SINGH

Authorised Signatory

Sr. Technical Manager



Devansh Testing & Research Laboratory Pvt. Ltd.

613 Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvttd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-011 & 259)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

ULR No. : TC646725600006338F
Report No. : DTRLES-260425009
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Sagar Pulp & Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
21	Selenium (as Se) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
22	Silver (as Ag) mg/L Max	BLQ (0.02)	0.1	No relaxation	IS:3025 (P-65)-2022
23	Sulphide (as H ₂ S) mg/L Max	BLQ (0.05)	0.05	No relaxation	IS:3025 (P-29):1986
24	Total Alkalinity (as CaCO ₃) mg/L Max	167.4	200	600	IS:3025 (P-23):1986
Table -3 Parameters Concerning Toxic Substances (Clause 4)					
1	Cadmium (as Cd) mg/L Max	BLQ (0.003)	0.003	No relaxation	IS:3025 (P-65)-2022
2	Cyanide (as CN) mg/L Max	BLQ (0.01)	0.05	No relaxation	IS:3025 (P-27):1986
3	Lead (as Pb) mg/L Max	BLQ (0.01)	0.01	No relaxation	IS:3025 (P-65)-2022
4	Mercury (as Hg) mg/L Max	BLQ (0.001)	0.001	No relaxation	IS:3025 (P-65)-2022
5	Uranium (as U), mg/L Max	BLQ(0.01)	0.03	No relaxation	IS:3025 (P-65):2014
6	Molybdenum (as Mo) mg/L Max	BLQ (0.02)	0.07	No relaxation	IS:3025 (P-65)-2022
7	Nickel (as Ni) mg/L Max	BLQ (0.01)	0.02	No relaxation	IS:3025 (P-65)-2022
8	Total Arsenic (as As) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
9	Total Chromium (as Cr) mg/L Max	BLQ (0.02)	0.05	No relaxation	IS:3025 (P-65)-2022
10	Poly chlorinated biphenyls mg/L Max	BLQ (0.000025)	0.0005	No relaxation	APHA 6630 24th Edition
11	Poly nuclear aromatic hydrocarbons (as PAH)	BLQ (0.000025)	0.0001	No relaxation	APHA 6440 24th Edition

Date of Completion : 07/05/2025

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Page : 3 of 6



HARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



614

Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



TC-6467

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtripltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

Sample : GROUND WATER (GW-011 & 259)

Customer Name : Uttarakhand Pollution Control Board

Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

ULR No. : TC646725600006338F

Report No. : DTRLES-260425009

Your Ref. : 26/04/2025

Sample Qty. : 10 Litre

Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Sagaz Pulp & Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
11	mg/L Max				
12	Trihalomethanes :-	:-			
	(a)Bromoform mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	(b)Dibromochloromethane mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	c)Bromodichloromethane mg/L Max	BLQ (0.025)	0.06	No relaxation	DTRL-STP-QCC-548
	(d)Chloroform mg/L Max	BLQ (0.025)	0.2	No relaxation	DTRL-STP-QCC-548
	(ii) Residue in water				DTRL-STP-QCC-548

Table -5 Pesticide Residues Limits

1	Alachlor µg/L Max	BLQ (0.025)	20	No relaxation	DTRL-STP-QCC-269
2	Atrazine µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269
3	Aldrin/ Dieldrin µg/L Max	BLQ (0.025)	0.03	No relaxation	DTRL-STP-QCC-269
4	Beta -HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269
5	Alpha HCH µg/L Max	BLQ (0.01)	0.01	No relaxation	DTRL-STP-QCC-269
6	Butachlor µg/L Max	BLQ (0.025)	125	No relaxation	DTRL-STP-QCC-269
7	Chlorpyrifos µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
8	Delta HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269

Date of Completion : 07/05/2025

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Page : 4 of 6

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DHARMENDRA SINGH

Authorised Signatory
Sr. Technical Manager

Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661 (UK)
 Contact No. : 01332-235415, 7060134448, E-mail : dtrpvtltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

TC-6467

615

Sample : GROUND WATER (GW-011 & 259) ULR No. : TC646725600006338F
 Customer Name : Uttarakhand Pollution Control Board Report No. : DTRLES-260425009
 Customer Address : (Irrigation Design Building Campus) Roorkee(U.K) Your Ref. : 26/04/2025
 Roorkee Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025 M/S Sagar Pulp & Paper Mills Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requirlements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 in the absence of Alternate Source Amd No-1,2,3& 4	Test Method
9	2-4 Dichlorophenoxy acetic acid µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
10	DDT (O,P and P,P -isomers of DDT,DDE and DDD) µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-269
11	Endosulfan (Alpha, Beta and Sulphate) µg/L Max	BLQ (0.025)	0.4	No relaxation	DTRL-STP-QCC-269
12	Ethion µg/L Max	BLQ (0.025)	3	No relaxation	DTRL-STP-QCC-269
13	Gamma-HCH (Lindane) µg/L Max	BLQ (0.01)	2	No relaxation	DTRL-STP-QCC-269
14	Isoproturon µg/L Max	BLQ (0.025)	9	No relaxation	DTRL-STP-QCC-260
15	Malathion µg/L Max	BLQ (0.025)	190	No relaxation	DTRL-STP-QCC-269
16	Methyl Parathion µg/L Max	BLQ (0.025)	0.3	No relaxation	DTRL-STP-QCC-269
17	Monocrotophos µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-260
18	Phorate µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269

Table-6 Bacteriological Test as per (Clause 4.1.1)

1	Total Coliform Bacteria/100ml	Absent	Absent	-	IS :15185:2016
2	E.coli/100 ml	Absent	Absent	-	IS :15185:2016

* Applicable only when water is chlorinated.

Date of Completion : 07/05/2025

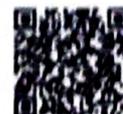
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DIHARMENDRA SINGH
 Authorised Signatory
 Sr. Technical Manager
 Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

616 Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
 Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvtltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-011 & 259)
 Customer Name : Uttarakhand Pollution Control Board
 Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
 Roorkee

ULR No. : TC646725600006338F
 Report No. : DTRLES-260425009
 Your Ref. : 26/04/2025
 Sample Qty. : 10 Litre
 Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/s Sagar Pulp & Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
Note-1. BLQ-Below limit of Quantification					
2. Figure in brackets indicate minimum limit of Quantification.					

Date of Completion : 07/05/2025

Note :- Party asked for the above tests only.

The sample conforms to the IS 10500:2012 with respect to above test only.

07/05/2025
DATE OF ISSUE

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NOTE:

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- 2-Total liability of our analytical division is limited to the invoiced amount.
- 3-Sample will be destroyed after one month from the date of issue of test certificate unless otherwise specified.
- 4-Test certificate in full or parts shall not be used for promotional or publicity purposes.
- 5-Result given in report are related to sample tested only.



DHARMENDRA SINGH
 Authorised Signatory
 Sr. Technical Manager
 Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvttd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-015 & 208)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

ULR No. : TC646725600006340F
Report No. : DTRLES-260425012
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Sagar Paper Mills

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

Reference : IS:10500-2012
Description : One Ground Water (GW-015 & 208) Sample was received on 26-04-2025.

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
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(i).Chemical Testing (Water)

Table -1 Organoleptic and physical parameter (clause 4)

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
1	Colour, Hazen Unit Max	<2	5	15	IS:3025 (P-4):2021
2	Odour	Agreeable	Agreeable	Agreeable	IS:3025 (P-5):2018
3	Taste	Agreeable	Agreeable	Agreeable	IS:3025 (P-7):2017
4	Turbidity NTU, Max.	<1.0	1.0	5.0	IS:3025 (P-10):1984
5	pH Value	7.55	6.5 to 8.5	No relaxation	IS:3025(P-11):2022
6	Total Dissolved Solids mg/L Max.	223	500	2000	IS:3025 (P-16):2023

Table -2 General parameter Concerning Substances undesirable in excess ive amounts (Clause-4)

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
1	Total Hardness(As CaCO3) mg/L Max.	119.3	200	600	IS:3025 (P-21):2009
2	Iron (as Fe) mg/L Max.	BLQ (0.05)	1.0	No relaxation	IS:3025 (P-65)-2022
3	Chloride (as Cl) mg/L Max	23.8	250	1000	IS:3025 (P-32):1988
4	* Residual Free Chlorine mg/L Min	BLQ (0.1)	0.2	1.0	IS:3025 (P-26):2021
5	Fluoride (as F) mg/L Max.	0.37	1.0	1.5	APHA 4500 F,D 24th Edn.

Date of Completion : 07/05/2025

07/05/2025
DATE OF ISSUE

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Page : 1 of 6



DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtripltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-015 & 208)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

ULR No. : TC646725600006340F
Report No. : DTRLES-260425012
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Sagar Paper Mills

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
6	Calcium (as Ca) mg/L Max.	28.0	75	200	IS:3025 (P-40) :1991
7	Magnesium (as Mg) mg/L Max	12.0	30	100	IS:3025 (P-46) :1994
8	Copper (as Cu) mg/L Max	BLQ (0.02)	0.05	1.5	IS:3025 (P-65)-2022
9	Manganese (as Mn) mg/L Max	BLQ (0.02)	0.1	0.3	IS:3025 (P-65)-2022
10	Sulphate (as SO ₄) mg/L Max.	6.4	200	400	IS:3025 (P-24):2022
11	Nitrate (as NO ₃) mg/L Max	2.1	45	No relaxation	IS:3025 (P-34):1988
12	Ammonia(as total ammonia-N) mg/L Max	BLQ (0.1)	0.5	No relaxation	IS:3025 (P-34):1988
13	Phenolic Compounds (as C ₆ H ₅ OH) mg/L Max	BLQ (0.001)	0.001	0.002	IS:3025 (P-43):2021
14	Zinc (as Zn) mg/L Max	BLQ (0.01)	5	15	IS:3025 (P-65)-2022
15	Aluminium (as Al) mg/L Max	BLQ (0.02)	0.03	0.2	IS:3025 (P-65)-2022
16	Anionic Detergents(as MBAS) mg/L Max	BLQ (0.2)	0.2	1.0	Annex "K" of IS:13428:2005
17	Barium (as Ba) mg/L Max	BLQ (0.1)	0.7	No relaxation	IS:3025 (P-65)-2022
18	Boron (as B) mg/L Max	BLQ (0.1)	0.5	2.4	IS:3025 (P-65)-2022
19	Chloramines (as Cl ₂) mg/L Max	BLQ (0.2)	4.0	No relaxation	IS:3025 (P-26)-2021
20	Mineral Oil mg/L Max	BLQ (0.2)	1.0	No relaxation	IS:3025 (P-39):2021

Date of Completion : 07/05/2025

07/05/2025

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Page : 2 of 6



HARMENDRA SINGH

Authorized Signatory

Sr. Technical Manager

Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



TC-6467

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvttd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

Sample : GROUND WATER (GW-015 & 208)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

ULR No. : TC646725600006340F
Report No. : DTRLES-260425012
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Sagar Paper Mills

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
21	Selenium (as Se) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
22	Silver (as Ag) mg/L Max	BLQ (0.02)	0.1	No relaxation	IS:3025 (P-65)-2022
23	Sulphide (as H ₂ S) mg/L Max	BLQ (0.05)	0.05	No relaxation	IS:3025 (P-29):1986
24	Total Alkalinity (as CaCO ₃) mg/L Max	103.0	200	600	IS:3025 (P-23):1986

Table -3 Parameters Concerning Toxic Substances (Clause 4)

1	Cadmium (as Cd) mg/L Max	BLQ (0.003)	0.003	No relaxation	IS:3025 (P-65)-2022
2	Cyanide (as CN) mg/L Max	BLQ (0.01)	0.05	No relaxation	IS:3025 (P-27):1986
3	Lead (as Pb) mg/L Max	BLQ (0.01)	0.01	No relaxation	IS:3025 (P-65)-2022
4	Mercury (as Hg) mg/L Max	BLQ (0.001)	0.001	No relaxation	IS:3025 (P-65)-2022
5	Uranium (as U), mg/L Max	BLQ(0.01)	0.03	No relaxation	IS:3025 (P-65):2014
6	Molybdenum (as Mo) mg/L Max	BLQ (0.02)	0.07	No relaxation	IS:3025 (P-65)-2022
7	Nickel (as Ni) mg/L Max	BLQ (0.01)	0.02	No relaxation	IS:3025 (P-65)-2022
8	Total Arsenic (as As) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
9	Total Chromium (as Cr) mg/L Max	BLQ (0.02)	0.05	No relaxation	IS:3025 (P-65)-2022
10	Poly chlorinated biphenyls mg/L Max	BLQ (0.000025)	0.0005	No relaxation	APHA 6630 24th Edition
11	Poly nuclear aromatic hydrocarbons (as PAH)	BLQ (0.000025)	0.0001	No relaxation	APHA 6440 24th Edition

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Page : 3 of 6



DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

620 Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvttd@gmail.com, Website : www.dtrilab.org

Sample : GROUND WATER (GW-015 & 208)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

ULR No. : TC646725600006340F
Report No. : DTRLES-260425012
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/s Sagar Paper Mills

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
11	mg/L Max				
12	Trihalomethanes :-	:-			
	(a)Bromoform mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	(b)Dibromochloromethane mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	c)Bromodichloromethane mg/L Max	BLQ (0.025)	0.06	No relaxation	DTRL-STP-QCC-548
	(d)Chloroform mg/L Max	BLQ (0.025)	0.2	No relaxation	DTRL-STP-QCC-548
	(ii) Residue in water				DTRL-STP-QCC-548

Table -5 Pesticide Residues Limits

1	Alachlor µg/L Max	BLQ (0.025)	20	No relaxation	DTRL-STP-QCC-269
2	Atrazine µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269
3	Aldrin/ Dieldrin µg/L Max	BLQ (0.025)	0.03	No relaxation	DTRL-STP-QCC-269
4	Beta -HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269
5	Alpha HCH µg/L Max	BLQ (0.01)	0.01	No relaxation	DTRL-STP-QCC-269
6	Butachlor µg/L Max	BLQ (0.025)	125	No relaxation	DTRL-STP-QCC-269
7	Chlorpyrifos µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
8	Delta HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269

Date of Completion : 07/05/2025

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Page : 4 of 6

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DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtripltd@gmail.com, Website : www.dtrilab.org

Sample : GROUND WATER (GW-015 & 208)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee
Date of Sampling : 26/04/2025

ULR No. : TC646725600006340F
Report No. : DTRLES-260425012
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

M/S Sagax Paper Mills

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
9	2-4 Dichlorophenoxy acetic acid µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
10	DDT (O,P and P,P -Isomers of DDT,DDE and DDD) µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-269
11	Endosulfan (Alpha, Beta and Sulphate) µg/L Max	BLQ (0.025)	0.4	No relaxation	DTRL-STP-QCC-269
12	Ethion µg/L Max	BLQ (0.025)	3	No relaxation	DTRL-STP-QCC-269
13	Gamma-HCH (Lindane) µg/L Max	BLQ (0.01)	2	No relaxation	DTRL-STP-QCC-269
14	Isoproturon µg/L Max	BLQ (0.025)	9	No relaxation	DTRL-STP-QCC-260
15	Malathion µg/L Max	BLQ (0.025)	190	No relaxation	DTRL-STP-QCC-269
16	Methyl Parathion µg/L Max	BLQ (0.025)	0.3	No relaxation	DTRL-STP-QCC-269
17	Monocrotophos µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-260
18	Phorate µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269

Table-6 Bacteriological Test as per (Clause 4.1.1)

1	Total Coliform Bacteria/100ml	Absent	Absent	-	IS :15185:2016
2	E.coli/100 ml	Absent	Absent	-	IS :15185:2016

* Applicable only when water is chlorinated.

Date of Completion : 07/05/2025

07/05/2025
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Page : 5 of 6



DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvttd@gmail.com, Website : www.dtrilab.org

Sample : GROUND WATER (GW-015 & 208)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee
Date of Sampling : 26/04/2025

ULR No. : TC646725600006340F
Report No. : DTRLES-260425012
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

M/S Sagar Paper Mills

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
Note-1. BLQ-Below limit of Quantification					
2. Figure in brackets indicate minimum limit of Quantification.					

Date of Completion : 07/05/2025
Note :- Party asked for the above tests only.

The sample conforms to the IS 10500:2012 with respect to above test only.

07/05/2025
DATE OF ISSUE

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Page : 6 of 6



DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
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Devansh Testing & Research Laboratory Pvt. Ltd.

623 Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
 Contact No. : 01332-235415, 7060134448, E-mail : dtriplvttd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

Sample : GROUND WATER (GW-019 & 233) ULR No. : TC646725600006339F
 Report No. : DTRLES-260425010
 Customer Name : Uttarakhand Pollution Control Board Your Ref. : 26/04/2025
 Customer : (Irrigation Design Building Campus) Roorkee(U.K) Sample Qty. : 10 Litre
 Address : Roorkee Date of Receipt : 26/04/2025
 Date of Sampling : 26/04/2025
 Date of Test Performance Initiated : 26/04/2025

M/S Aadharshree Paper Mills (P) Ltd.

RESULTS OF ANALYSIS

Reference : IS:10500-2012
 Description : One Ground Water (GW-019 & 233) Sample was received on 26-04-2025.

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
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(i).Chemical Testing (Water)

Table -1 Organoleptic and physical parameter (clause 4)

1	Colour, Hazen Unit Max	<2	5	15	IS:3025 (P-4):2021
2	Odour	Agreeable	Agreeable	Agreeable	IS:3025 (P-5):2018
3	Taste	Agreeable	Agreeable	Agreeable	IS:3025 (P-7):2017
4	Turbidity NTU, Max.	<1.0	1.0	5.0	IS:3025 (P-10):1984
5	pH Value	7.44	6.5 to 8.5	No relaxation	IS:3025(P-11):2022
6	Total Dissolved Solids mg/L Max.	335	500	2000	IS:3025 (P-16):2023

Table -2 General parameter Concerning Substances undesirable in excess ive amounts (Clause-4)

1	Total Hardness(As CaCO3) mg/L Max.	161.6	200	600	IS:3025 (P-21):2009
2	Iron (as Fe) mg/L Max.	BLQ (0.05)	1.0	No relaxation	IS:3025 (P-65)-2022
3	Chloride (as Cl) mg/L Max	32.6	250	1000	IS:3025 (P-32):1988
4	* Residual Free Chlorine mg/L Min	BLQ (0.1)	0.2	1.0	IS:3025 (P-26):2021
5	Fluoride (as F) mg/L Max.	0.40	1.0	1.5	APHA 4500 F,D 24th Edn.

Date of Completion : 07/05/2025

07/05/2025
 DATE OF ISSUE

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DHARMENDRA SINGH
 Authorised Signatory
 Sr. Technical Manager
 Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvtltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-019 & 233) ULR No. : TC646725600006339F
Customer Name : Uttarakhand Pollution Control Board Report No. : DTRLES-260425010
Customer : (Irrigation Design Building Campus) Roorkee(U.K) Your Ref. : 26/04/2025
Address : Roorkee Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/s Adhanshree Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
6	Calcium (as Ca) mg/L Max.	35.8	75	200	IS:3025 (P-40) :1991
7	Magnesium (as Mg) mg/L Max	17.6	30	100	IS:3025 (P-46) :1994
8	Copper (as Cu) mg/L Max	BLQ (0.02)	0.05	1.5	IS:3025 (P-65)-2022
9	Manganese (as Mn) mg/L Max	BLQ (0.02)	0.1	0.3	IS:3025 (P-65)-2022
10	Sulphate (as SO ₄) mg/L Max.	7.8	200	400	IS:3025 (P-24):2022
11	Nitrate (as NO ₃) mg/L Max	2.6	45	No relaxation	IS:3025 (P-34):1988
12	Ammonia(as total ammonia-N) mg/L Max	BLQ (0.1)	0.5	No relaxation	IS:3025 (P-34):1988
13	Phenolic Compounds (as C ₆ H ₅ OH) mg/L Max	BLQ (0.001)	0.001	0.002	IS:3025 (P-43):2021
14	Zinc (as Zn) mg/L Max	BLQ (0.01)	5	15	IS:3025 (P-65)-2022
15	Aluminium (as Al) mg/L Max	BLQ (0.02)	0.03	0.2	IS:3025 (P-65)-2022
16	Anionic Detergents(as MBAS) mg/L Max	BLQ (0.2)	0.2	1.0	Annex "K" of IS:13428:2005
17	Barium (as Ba) mg/L Max	BLQ (0.1)	0.7	No relaxation	IS:3025 (P-65)-2022
18	Boron (as B) mg/L Max	BLQ (0.1)	0.5	2.4	IS:3025 (P-65)-2022
19	Chloramines (as Cl ₂) mg/L Max	BLQ (0.2)	4.0	No relaxation	IS:3025 (P-26)-2021
20	Mineral Oil mg/L Max	BLQ (0.2)	1.0	No relaxation	IS:3025 (P-39):2021

Date of Completion : 07/05/2025

07/05/2025
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Page : 2 of 6



DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

625 Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtrplvtltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-019 & 233) ULR No. : TC646725600006339F
Customer Name : Uttarakhand Pollution Control Board Report No. : DTRLES-260425010
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K) Your Ref. : 26/04/2025
Roorkee Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/s Adhornsree Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
21	Selenium (as Se) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
22	Silver (as Ag) mg/L Max	BLQ (0.02)	0.1	No relaxation	IS:3025 (P-65)-2022
23	Sulphide (as H ₂ S) mg/L Max	BLQ (0.05)	0.05	No relaxation	IS:3025 (P-29):1986
24	Total Alkalinity (as CaCO ₃) mg/L Max	147.2	200	600	IS:3025 (P-23):1986
Table -3 Parameters Concerning Toxic Substances (Clause 4)					
1	Cadmium (as Cd) mg/L Max	BLQ (0.003)	0.003	No relaxation	IS:3025 (P-65)-2022
2	Cyanide (as CN) mg/L Max	BLQ (0.01)	0.05	No relaxation	IS:3025 (P-27):1986
3	Lead (as Pb) mg/L Max	BLQ (0.01)	0.01	No relaxation	IS:3025 (P-65)-2022
4	Mercury (as Hg) mg/L Max	BLQ (0.001)	0.001	No relaxation	IS:3025 (P-65)-2022
5	Uranium (as U), mg/L Max	BLQ(0.01)	0.03	No relaxation	IS:3025 (P-65):2014
6	Molybdenum (as Mo) mg/L Max	BLQ (0.02)	0.07	No relaxation	IS:3025 (P-65)-2022
7	Nickel (as Ni) mg/L Max	BLQ (0.01)	0.02	No relaxation	IS:3025 (P-65)-2022
8	Total Arsenic (as As) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
9	Total Chromium (as Cr) mg/L Max	BLQ (0.02)	0.05	No relaxation	IS:3025 (P-65)-2022
10	Poly chlorinated biphenyls mg/L Max	BLQ (0.000025)	0.0005	No relaxation	APHA 6630 24th Edition
11	Poly nuclear aromatic hydrocarbons (as PAH)	BLQ (0.000025)	0.0001	No relaxation	APHA 6440 24th Edition

Date of Completion : 07/05/2025

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Page : 3 of 6

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DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



Govt. Approved Test House

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
 Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvtltd@gmail.com, Website : www.dtrlab.org

TC-6467

Sample : GROUND WATER (GW-019 & 233)
 Customer Name : Uttarakhand Pollution Control Board
 Customer : (Irrigation Design Building Campus) Roorkee(U.K)
 Address : Roorkee

ULR No. : TC646725600006339F
 Report No. : DTRLES-260425010
 Your Ref. : 26/04/2025
 Sample Qty. : 10 Litre
 Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Date of Test Performance Initiated : 26/04/2025

M/s. Aadhreshree Paper Mills (P) Ltd.

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
11	mg/L Max				
12	Trihalomethanes :-	:-			
	(a)Bromoform mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	(b)Dibromochloromethane mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	c)Bromodichloromethane mg/L Max	BLQ (0.025)	0.06	No relaxation	DTRL-STP-QCC-548
	(d)Chloroform mg/L Max	BLQ (0.025)	0.2	No relaxation	DTRL-STP-QCC-548
	(ii) Residue in water				DTRL-STP-QCC-548

Table -5 Pesticide Residues Limits

1	Alachlor µg/L Max	BLQ (0.025)	20	No relaxation	DTRL-STP-QCC-269
2	Atrazine µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269
3	Aldrin/ Dieldrin µg/L Max	BLQ (0.025)	0.03	No relaxation	DTRL-STP-QCC-269
4	Beta -HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269
5	Alpha HCH µg/L Max	BLQ (0.01)	0.01	No relaxation	DTRL-STP-QCC-269
6	Butachlor µg/L Max	BLQ (0.025)	125	No relaxation	DTRL-STP-QCC-269
7	Chlorpyriphos µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
8	Delta HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269

Date of Completion : 07/05/2025

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Page : 4 of 6



ARMENDRA SINGH
 Authorised Signatory
 Sr. Technical Manager
 Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



TC-6467

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
 Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvtltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

Sample : GROUND WATER (GW-019 & 233)
 Customer Name : Uttarakhand Pollution Control Board
 Customer : (Irrigation Design Building Campus) Roorkee(U.K)
 Address : Roorkee

ULR No. : TC646725600006339F
 Report No. : DTRLES-260425010
 Your Ref. : 26/04/2025
 Sample Qty. : 10 Litre
 Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

m/s Aadharshree Paper milks(P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
9	2-4 Dichlorophenoxy acetic acid µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
10	DDT (O,P and P,P -isomers of DDT,DDE and DDD) µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-269
11	Endosulfan (Alpha, Beta and Sulphate) µg/L Max	BLQ (0.025)	0.4	No relaxation	DTRL-STP-QCC-269
12	Ethion µg/L Max	BLQ (0.025)	3	No relaxation	DTRL-STP-QCC-269
13	Gamma-HCH (Lindane) µg/L Max	BLQ (0.01)	2	No relaxation	DTRL-STP-QCC-269
14	Isoproturon µg/L Max	BLQ (0.025)	9	No relaxation	DTRL-STP-QCC-260
15	Malathion µg/L Max	BLQ (0.025)	190	No relaxation	DTRL-STP-QCC-269
16	Methyl Parathion µg/L Max	BLQ (0.025)	0.3	No relaxation	DTRL-STP-QCC-269
17	Monocrotophos µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-260
18	Phorate µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269

Table-6 Bacteriological Test as per (Clause 4.1.1)

1	Total Coliform Bacteria/100ml	Absent	Absent	-	IS :15185:2016
2	E.coli/100 ml	Absent	Absent	-	IS :15185:2016

* Applicable only when water is chlorinated.

Date of Completion : 07/05/2025

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Page : 5 of 6



DHARMENDRA SINGH

Authorised Signatory

Sr. Technical Manager

Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report

628



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dttrlpvtltd@gmail.com, Website : www.dtrlab.org

Sample : GROUND WATER (GW-019 & 233)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

ULR No. : TC646725600006339F
Report No. : DTRLES-260425010
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/s Aadharshree Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requirlements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 in the absence of Alternate Source Amd No-1,2,3& 4	Test Method
Note-1. BLQ-Below limit of Quantification					
2. Figure in brackets indicate minimum limit of Quantification.					

Date of Completion : 07/05/2025

Note :- Party asked for the above tests only.

The sample conforms to the IS 10500:2012 with respect to above test only.

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DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



TC-6467

Govt. Approved Test House

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtirlpvtltd@gmail.com, Website : www.dtrlab.org

Sample : GROUND WATER (GW-013 & A-1) ULR No. : TC646725600006337F
Customer Name : Uttarakhand Pollution Control Board Report No. : DTRLES-260425013
Customer : (Irrigation Design Building Campus) Roorkee(U.K) Your Ref. : 26/04/2025
Address : Roorkee Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Date of Test Performance Initiated : 26/04/2025

*M/S ~~Lagan Paper Mills.~~
M/S Aroma Craft & Tissues Pvt. Ltd.*

RESULTS OF ANALYSIS

Reference : IS:10500-2012
Description : One Ground Water (GW-013 & A-1) Sample was received on 26-04-2025.

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
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(i).Chemical Testing (Water)

Table -1 Organoleptic and physical parameter (clause 4)

1	Colour, Hazen Unit Max	<2	5	15	IS:3025 (P-4):2021
2	Odour	Agreeable	Agreeable	Agreeable	IS:3025 (P-5):2018
3	Taste	Agreeable	Agreeable	Agreeable	IS:3025 (P-7):2017
4	Turbidity NTU, Max.	<1.0	1.0	5.0	IS:3025 (P-10):1984
5	pH Value	7.55	6.5 to 8.5	No relaxation	IS:3025(P-11):2022
6	Total Dissolved Solids mg/L Max.	241	500	2000	IS:3025 (P-16):2023

Table -2 General parameter Concerning Substances undesirable in excess ive amounts (Clause-4)

1	Total Hardness(As CaCO3) mg/L Max.	135.8	200	600	IS:3025 (P-21):2009
2	Iron (as Fe) mg/L Max.	BLQ (0.05)	1.0	No relaxation	IS:3025 (P-65):2022
3	Chloride (as Cl) mg/L Max	23.3	250	1000	IS:3025 (P-32):1988
4	* Residual Free Chlorine mg/L Min	BLQ (0.1)	0.2	1.0	IS:3025 (P-26):2021
5	Fluoride (as F) mg/L Max.	0.31	1.0	1.5	APHA 4500 F,D 24th Edn.

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Page : 1 of 6



DHARMENDRA SINGH

Authorised Signatory

Sr. Technical Manager

Devansh Testing & Research Laboratory



Sample : GROUND WATER (GW-013 & A-1)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

ULR No. : TC646725600006337F
Report No. : DTRLES-260425013
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Date of Test Performance Initiated : 26/04/2025

M/s Sagar Paper Mills
M/s Aarona Craft & Tissues (P) Ltd.

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
6	Calcium (as Ca) mg/L Max.	30.3	75	200	IS:3025 (P-40):1991
7	Magnesium (as Mg) mg/L Max	14.6	30	100	IS:3025 (P-46):1994
8	Copper (as Cu) mg/L Max	BLQ (0.02)	0.05	1.5	IS:3025 (P-65)-2022
9	Manganese (as Mn) mg/L Max	BLQ (0.02)	0.1	0.3	IS:3025 (P-65)-2022
10	Sulphate (as SO4) mg/L Max.	5.7	200	400	IS:3025 (P-24):2022
11	Nitrate (as NO3) mg/L Max	2.0	45	No relaxation	IS:3025 (P-34):1988
12	Ammonia(as total ammonia-N) mg/L Max	BLQ (0.1)	0.5	No relaxation	IS:3025 (P-34):1988
13	Phenolic Compounds (as C6H5OH) mg/L Max	BLQ (0.001)	0.001	0.002	IS:3025 (P-43):2021
14	Zinc (as Zn) mg/L Max	BLQ (0.01)	5	15	IS:3025 (P-65)-2022
15	Aluminium (as Al) mg/L Max	BLQ (0.02)	0.03	0.2	IS:3025 (P-65)-2022
16	Anionic Detergents(as MBAS) mg/L Max	BLQ (0.2)	0.2	1.0	Annex "K" of IS:13428:2005
17	Barium (as Ba) mg/L Max	BLQ (0.1)	0.7	No relaxation	IS:3025 (P-65)-2022
18	Boron (as B) mg/L Max	BLQ (0.1)	0.5	2.4	IS:3025 (P-65)-2022
19	Chloramines (as Cl2) mg/L Max	BLQ (0.2)	4.0	No relaxation	IS:3025 (P-26)-2021
20	Mineral Oil mg/L Max	BLQ (0.2)	1.0	No relaxation	IS:3025 (P-39):2021

Date of Completion : 07/05/2025

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Page : 2 of 6



DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager

Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

631 Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvtltd@gmail.com, Website : www.dtrlab.org

TC-6467

Govt. Approved Test House

Sample : GROUND WATER (GW-013 & A-1)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

ULR No. : TC646725600006337F
Report No. : DTRLES-260425013
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Anona Craft & Tissues (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
21	Selenium (as Se) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
22	Silver (as Ag) mg/L Max	BLQ (0.02)	0.1	No relaxation	IS:3025 (P-65)-2022
23	Sulphide (as H ₂ S) mg/L Max	BLQ (0.05)	0.05	No relaxation	IS:3025 (P-29):1986
24	Total Alkalinity (as CaCO ₃) mg/L Max	118.6	200	600	IS:3025 (P-23):1986
Table -3 Parameters Concerning Toxic Substances (Clause 4)					
1	Cadmium (as Cd) mg/L Max	BLQ (0.003)	0.003	No relaxation	IS:3025 (P-65)-2022
2	Cyanide (as CN) mg/L Max	BLQ (0.01)	0.05	No relaxation	IS:3025 (P-27):1986
3	Lead (as Pb) mg/L Max	BLQ (0.01)	0.01	No relaxation	IS:3025 (P-65)-2022
4	Mercury (as Hg) mg/L Max	BLQ (0.001)	0.001	No relaxation	IS:3025 (P-65)-2022
5	Uranium (as U), mg/L Max	BLQ(0.01)	0.03	No relaxation	IS:3025 (P-65):2014
6	Molybdenum (as Mo) mg/L Max	BLQ (0.02)	0.07	No relaxation	IS:3025 (P-65)-2022
7	Nickel (as Ni) mg/L Max	BLQ (0.01)	0.02	No relaxation	IS:3025 (P-65)-2022
8	Total Arsenic (as As) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
9	Total Chromium (as Cr) mg/L Max	BLQ (0.02)	0.05	No relaxation	IS:3025 (P-65)-2022
10	Poly chlorinated biphenyls mg/L Max	BLQ (0.000025)	0.0005	No relaxation	APHA 6630 24th Edition
11	Poly nuclear aromatic hydrocarbons (as PAH)	BLQ (0.000025)	0.0001	No relaxation	APHA 6440 24th Edition

Date of Completion : 07/05/2025

07/05/2025
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Page : 3 of 6

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DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Sample : GROUND WATER (GW-013 & A-1)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

ULR No. : TC646725600006337F
Report No. : DTRLES-260425013
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Aboma Craft & Tissues (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
11	mg/L Max				
12	Trihalomethanes :-	-			
	(a)Bromoform mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	(b)Dibromochloromethane mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	c)Bromodichloromethane mg/L Max	BLQ (0.025)	0.06	No relaxation	DTRL-STP-QCC-548
	(d)Chloroform mg/L Max	BLQ (0.025)	0.2	No relaxation	DTRL-STP-QCC-548
	(ii) Residue in water				DTRL-STP-QCC-548

Table -5 Pesticide Residues Limits

1	Alachlor µg/L Max	BLQ (0.025)	20	No relaxation	DTRL-STP-QCC-269
2	Atrazine µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269
3	Aldrin/ Dieldrin µg/L Max	BLQ (0.025)	0.03	No relaxation	DTRL-STP-QCC-269
4	Beta -HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269
5	Alpha HCH µg/L Max	BLQ (0.01)	0.01	No relaxation	DTRL-STP-QCC-269
6	Butachlor µg/L Max	BLQ (0.025)	125	No relaxation	DTRL-STP-QCC-269
7	Chlorpyriphos µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
8	Delta HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269

Date of Completion : 07/05/2025

07/05/2025
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Page : 4 of 6



DHARMENDRA SINGH

Authorised Signatory
Sr. Technical Manager

Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

633 Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvtltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-013 & A-1)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

ULR No. : TC646725600006337F
Report No. : DTRL-260425013
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Azoma Craft & Textiles (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
9	2-4 Dichlorophenoxy acetic acid µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
10	DDT (O,P and P,P -Isomers of DDT,DDE and DDD) µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-269
11	Endosulfan (Alpha, Beta and Sulphate) µg/L Max	BLQ (0.025)	0.4	No relaxation	DTRL-STP-QCC-269
12	Ethion µg/L Max	BLQ (0.025)	3	No relaxation	DTRL-STP-QCC-269
13	Gamma-HCH (Lindane) µg/L Max	BLQ (0.01)	2	No relaxation	DTRL-STP-QCC-269
14	Isoproturon µg/L Max	BLQ (0.025)	9	No relaxation	DTRL-STP-QCC-260
15	Malathion µg/L Max	BLQ (0.025)	190	No relaxation	DTRL-STP-QCC-269
16	Methyl Parathion µg/L Max	BLQ (0.025)	0.3	No relaxation	DTRL-STP-QCC-269
17	Monocrotophos µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-260
18	Phorate µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269

Table-6 Bacteriological Test as per (Clause 4.1.1)

1	Total Coliform Bacteria/100ml	Absent	Absent	-	IS :15185:2016
2	E.coli/100 ml	Absent	Absent	-	IS :15185:2016

* Applicable only when water is chlorinated.

Date of Completion : 07/05/2025

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Page : 5 of 6



DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

634 Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
 Contact No. : 01332-235415, 7060134448, E-mail : dtriplvtltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

Sample : GROUND WATER (GW-013 & A-1)
 Customer Name : Uttarakhand Pollution Control Board
 Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
 Roorkee
 Date of Sampling : 26/04/2025

ULR No. : TC646725600006337F
 Report No. : DTRLES-260425013
 Your Ref. : 26/04/2025
 Sample Qty. : 10 Litre
 Date of Receipt : 26/04/2025

Axoma Craft & Tissues (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requirements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
<p>Note-1. BLQ-Below limit of Quantification</p> <p>2. Figure in brackets indicate minimum limit of Quantification.</p>					

Date of Completion : 07/05/2025

Note :- Party asked for the above tests only.

The sample conforms to the IS 10500:2012 with respect to above test only.

07/05/2025
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Page : 6 of 6

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 Authorised Signatory
 Sr. Technical Manager
 Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

635

Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtripltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-016 & R-7)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

ULR No. : TC646725600006342F
Report No. : DTRLES-260425011
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Uttarakhand Pulp & Paper Mills.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

Reference : IS:10500-2012
Description : One Ground Water (GW-016 & R-7) Sample was received on 26-04-2025.

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
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(i).Chemical Testing (Water)

Table -1 Organoleptic and physical parameter (clause 4)

1	Colour, Hazen Unit Max	<2	5	15	IS:3025 (P-4):2021
2	Odour	Agreeable	Agreeable	Agreeable	IS:3025 (P-5):2018
3	Taste	Agreeable	Agreeable	Agreeable	IS:3025 (P-7):2017
4	Turbidity NTU, Max.	<1.0	1.0	5.0	IS:3025 (P-10):1984
5	pH Value	7.40	6.5 to 8.5	No relaxation	IS:3025(P-11):2022
6	Total Dissolved Solids mg/L Max.	340	500	2000	IS:3025 (P-16):2023

Table -2 General parameter Concerning Substances undesirable in excess ive amounts (Clause-4)

1	Total Hardness(As CaCO3) mg/L Max.	178.5	200	600	IS:3025 (P-21):2009
2	Iron (as Fe) mg/L Max.	BLQ (0.05)	1.0	No relaxation	IS:3025 (P-65)-2022
3	Chloride (as Cl) mg/L Max	28.3	250	1000	IS:3025 (P-32):1988
4	* Residual Free Chlorine mg/L Min	BLQ (0.1)	0.2	1.0	IS:3025 (P-26):2021
5	Fluoride (as F) mg/L Max.	0.44	1.0	1.5	APHA 4500 F,D 24th Edn.

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Page : 1 of 6



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Sr. Technical Manager
Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

636 Test Report



Govt. Approved Test House

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvtltd@gmail.com, Website : www.dtrlab.org

TC-6467

Sample : GROUND WATER (GW-016 & R-7)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

ULR No. : TC646725600006342F
Report No. : DTRLES-260425011
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Uttarakhand Pulp & Paper Mills

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
6	Calcium (as Ca) mg/L Max.	38.5	75	200	IS:3025 (P-40) :1991
7	Magnesium (as Mg) mg/L Max	20.0	30	100	IS:3025 (P-46) :1994
8	Copper (as Cu) mg/L Max	BLQ (0.02)	0.05	1.5	IS:3025 (P-65)-2022
9	Manganese (as Mn) mg/L Max	BLQ (0.02)	0.1	0.3	IS:3025 (P-65)-2022
10	Sulphate (as SO ₄) mg/L Max.	9.7	200	400	IS:3025 (P-24):2022
11	Nitrate (as NO ₃) mg/L Max	3.4	45	No relaxation	IS:3025 (P-34):1988
12	Ammonia(as total ammonia-N) mg/L Max	BLQ (0.1)	0.5	No relaxation	IS:3025 (P-34):1988
13	Phenolic Compounds (as C ₆ H ₅ OH) mg/L Max	BLQ (0.001)	0.001	0.002	IS:3025 (P-43):2021
14	Zinc (as Zn) mg/L Max	BLQ (0.01)	5	15	IS:3025 (P-65)-2022
15	Aluminium (as Al) mg/L Max	BLQ (0.02)	0.03	0.2	IS:3025 (P-65)-2022
16	Anionic Detergents(as MBAS) mg/L Max	BLQ (0.2)	0.2	1.0	Annex "K" of IS:13428:2005
17	Barium (as Ba) mg/L Max	BLQ (0.1)	0.7	No relaxation	IS:3025 (P-65)-2022
18	Boron (as B) mg/L Max	BLQ (0.1)	0.5	2.4	IS:3025 (P-65)-2022
19	Chloramines (as Cl ₂) mg/L Max	BLQ (0.2)	4.0	No relaxation	IS:3025 (P-26)-2021
20	Mineral Oil mg/L Max	BLQ (0.2)	1.0	No relaxation	IS:3025 (P-39):2021

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Page : 2 of 6



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Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtripltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-016 & R-7)
Customer Name : Uttarakhand Pollution Control Board
Customer : (Irrigation Design Building Campus) Roorkee(U.K)
Address : Roorkee

ULR No. : TC646725600006342F
Report No. : DTRLES-260425011
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

ML Uttarakhand Pulp & Paper Mills

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
21	Selenium (as Se) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
22	Silver (as Ag) mg/L Max	BLQ (0.02)	0.1	No relaxation	IS:3025 (P-65)-2022
23	Sulphide (as H ₂ S) mg/L Max	BLQ (0.05)	0.05	No relaxation	IS:3025 (P-29):1986
24	Total Alkalinity (as CaCO ₃) mg/L Max	161.3	200	600	IS:3025 (P-23):1986
Table -3 Parameters Concerning Toxic Substances (Clause 4)					
1	Cadmium (as Cd) mg/L Max	BLQ (0.003)	0.003	No relaxation	IS:3025 (P-65)-2022
2	Cyanide (as CN) mg/L Max	BLQ (0.01)	0.05	No relaxation	IS:3025 (P-27):1986
3	Lead (as Pb) mg/L Max	BLQ (0.01)	0.01	No relaxation	IS:3025 (P-65)-2022
4	Mercury (as Hg) mg/L Max	BLQ (0.001)	0.001	No relaxation	IS:3025 (P-65)-2022
5	Uranium (as U), mg/L Max	BLQ(0.01)	0.03	No relaxation	IS:3025 (P-65):2014
6	Molybdenum (as Mo) mg/L Max	BLQ (0.02)	0.07	No relaxation	IS:3025 (P-65)-2022
7	Nickel (as Ni) mg/L Max	BLQ (0.01)	0.02	No relaxation	IS:3025 (P-65)-2022
8	Total Arsenic (as As) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
9	Total Chromium (as Cr) mg/L Max	BLQ (0.02)	0.05	No relaxation	IS:3025 (P-65)-2022
10	Poly chlorinated biphenyls mg/L Max	BLQ (0.000025)	0.0005	No relaxation	APHA 6630 24th Edition
11	Poly nuclear aromatic hydrocarbons (as PAH)	BLQ (0.000025)	0.0001	No relaxation	APHA 6440 24th Edition

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Page : 3 of 6



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Devansh Testing & Research Laboratory Pvt. Ltd.

638 Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvtltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-016 & R-7) ULR No. : TC646725600006342F
 Customer Name : Uttarakhand Pollution Control Board Report No. : DTRLES-260425011
 Customer : (Irrigation Design Building Campus) Roorkee(U.K) Your Ref. : 26/04/2025
 Address : Roorkee Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/s Uttarakhand Pulp & Paper Mills.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
11	mg/L Max				
12	Trihalomethanes :-	:-			
	(a)Bromoform mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	(b)Dibromochloromethane mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	c)Bromodichloromethane mg/L Max	BLQ (0.025)	0.06	No relaxation	DTRL-STP-QCC-548
	(d)Chloroform mg/L Max	BLQ (0.025)	0.2	No relaxation	DTRL-STP-QCC-548
	(ii) Residue in water				DTRL-STP-QCC-548

Table -5 Pesticide Residues Limits

1	Alachlor µg/L Max	BLQ (0.025)	20	No relaxation	DTRL-STP-QCC-269
2	Atrazine µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269
3	Aldrin/ Dieldrin µg/L Max	BLQ (0.025)	0.03	No relaxation	DTRL-STP-QCC-269
4	Beta -HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269
5	Alpha HCH µg/L Max	BLQ (0.01)	0.01	No relaxation	DTRL-STP-QCC-269
6	Butachlor µg/L Max	BLQ (0.025)	125	No relaxation	DTRL-STP-QCC-269
7	Chlorpyrifos µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
8	Delta HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269

Date of Completion : 07/05/2025

07/05/2025

DATE OF ISSUE

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Page : 4 of 6



DHARMENDRA SINGH
Authorised Signatory
Sr. Technical Manager
Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

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Test Report



TC-6467

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661 (UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtripltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

Sample : GROUND WATER (GW-016 & R-7) ULR No. : TC646725600006342F
 Customer Name : Uttarakhand Pollution Control Board Report No. : DTRLES-260425011
 Customer : (Irrigation Design Building Campus) Roorkee (U.K) Your Ref. : 26/04/2025
 Address : Roorkee Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025 M/s Uttaranchal Pulp & Paper Mills.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
9	2-4 Dichlorophenoxy acetic acid µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
10	DDT (O,P and P,P -Isomers of DDT,DDE and DDD) µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-269
11	Endosulfan (Alpha, Beta and Sulphate) µg/L Max	BLQ (0.025)	0.4	No relaxation	DTRL-STP-QCC-269
12	Ethion µg/L Max	BLQ (0.025)	3	No relaxation	DTRL-STP-QCC-269
13	Gamma-HCH (Lindane) µg/L Max	BLQ (0.01)	2	No relaxation	DTRL-STP-QCC-269
14	Isoproturon µg/L Max	BLQ (0.025)	9	No relaxation	DTRL-STP-QCC-260
15	Malathion µg/L Max	BLQ (0.025)	190	No relaxation	DTRL-STP-QCC-269
16	Methyl Parathion µg/L Max	BLQ (0.025)	0.3	No relaxation	DTRL-STP-QCC-269
17	Monocrotophos µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-260
18	Phorate µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269

Table-6 Bacteriological Test as per (Clause 4.1.1)

1	Total Coliform Bacteria/100ml	Absent	Absent	-	IS :15185:2016
2	E.coli/100 ml	Absent	Absent	-	IS :15185:2016

* Applicable only when water is chlorinated.

Date of Completion : 07/05/2025

07/05/2025

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Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
Contact No. : 01332-235415, 7060134448, E-mail : dtriplvtltd@gmail.com, Website : www.dtrilab.org

Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-016 & R-7)

ULR No. : TC646725600006342F

Customer Name : Uttarakhand Pollution Control Board

Report No. : DTRLES-260425011

Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

Your Ref. : 26/04/2025

Sample Qty. : 10 Litre

Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

Uttarakhand Pulp & Paper Mills.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 in the absence of Alternate Source Amd No-1,2,3& 4	Test Method
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Note-1. BLQ-Below limit of Quantification

2. Figure in brackets indicate minimum limit of Quantification.

Date of Completion : 07/05/2025

Note :- Party asked for the above tests only.

The sample conforms to the IS 10500:2012 with respect to above test only.

07/05/2025

DATE OF ISSUE

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Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



TC-6467

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
 Contact No. : 01332-235415, 7060134448, E-mail : dttripltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

Sample : GROUND WATER (GW-012 & 326) **ULR No. : TC646725600006341F**
 Customer Name : Uttarakhand Pollution Control Board **Report No. : DTRLES-260425008**
 Customer Address : (Irrigation Design Building Campus) Roorkee(U.K) **Your Ref. : 26/04/2025**
 Roorkee **Sample Qty. : 10 Litre**
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Gangaotri Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

Reference : IS:10500-2012
 Description : One Ground Water (GW-012 & 326) Sample was received us on 26-04-2025.

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
(i).Chemical Testing (Water)					
Table -1 Organoleptic and physical parameter (clause 4)					
1	Colour, Hazen Unit Max	<2	5	15	IS:3025 (P-4):2021
2	Odour	Agreeable	Agreeable	Agreeable	IS:3025 (P-5):2018
3	Taste	Agreeable	Agreeable	Agreeable	IS:3025 (P-7):2017
4	Turbidity NTU, Max.	<1.0	1.0	5.0	IS:3025 (P-10):1984
5	pH Value	7.54	6.5 to 8.5	No relaxation	IS:3025(P-11):2022
6	Total Dissolved Solids mg/L Max.	306	500	2000	IS:3025 (P-16):2023
Table -2 General parameter Concerning Substances undesirable in excess ive amounts (Clause-4)					
1	Total Hardness(As CaCO3) mg/L Max.	170.7	200	600	IS:3025 (P-21):2009
2	Iron (as Fe) mg/L Max.	BLQ (0.05)	1.0	No relaxation	IS:3025 (P-65)-2022
3	Chloride (as Cl) mg/L Max	27.2	250	1000	IS:3025 (P-32):1988
4	* Residual Free Chlorine mg/L Min	BLQ (0.1)	0.2	1.0	IS:3025 (P-26):2021
5	Fluoride (as F) mg/L Max.	0.41	1.0	1.5	APHA 4500 F,D 24th Edn.

Date of Completion : 07/05/2025

07/05/2025
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DHARMENDRA SINGH
 Authorised Signatory
 Sr. Technical Manager
 Devansh Testing & Research Laboratory



Devansh Testing & Research Laboratory Pvt. Ltd.

Test Report



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Contact No. : 01332-235415, 7060134448, E-mail : dttripvtltd@gmail.com, Website : www.dtrilab.org

TC-6467

Govt. Approved Test House

Sample : GROUND WATER (GW-012 & 326)

ULR No. : TC646725600006341F

Customer Name : Uttarakhand Pollution Control Board

Report No. : DTRLES-260425008

Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

Your Ref. : 26/04/2025

Sample Qty. : 10 Litre

Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/S Ganga Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriments Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
6	Calcium (as Ca) mg/L Max.	34.6	75	200	IS:3025 (P-40) :1991
7	Magnesium (as Mg) mg/L Max	20.5	30	100	IS:3025 (P-46) :1994
8	Copper (as Cu) mg/L Max	BLQ (0.02)	0.05	1.5	IS:3025 (P-65)-2022
9	Manganese (as Mn) mg/L Max	BLQ (0.02)	0.1	0.3	IS:3025 (P-65)-2022
10	Sulphate (as SO4) mg/L Max.	9.2	200	400	IS:3025 (P-24):2022
11	Nitrate (as NO3) mg/L Max	2.9	45	No relaxation	IS:3025 (P-34):1988
12	Ammonia(as total ammonia-N) mg/L Max	BLQ (0.1)	0.5	No relaxation	IS:3025 (P-34):1988
13	Phenolic Compounds (as C6H5OH) mg/L Max	BLQ (0.001)	0.001	0.002	IS:3025 (P-43):2021
14	Zinc (as Zn) mg/L Max	BLQ (0.01)	5	15	IS:3025 (P-65)-2022
15	Aluminium (as Al) mg/L Max	BLQ (0.02)	0.03	0.2	IS:3025 (P-65)-2022
16	Anionic Detergents(as MBAS) mg/L Max	BLQ (0.2)	0.2	1.0	Annex "K" of IS:13428:2005
17	Barium (as Ba) mg/L Max	BLQ (0.1)	0.7	No relaxation	IS:3025 (P-65)-2022
18	Boron (as B) mg/L Max	BLQ (0.1)	0.5	2.4	IS:3025 (P-65)-2022
19	Chloramines (as Cl2) mg/L Max	BLQ (0.2)	4.0	No relaxation	IS:3025 (P-26)-2021
20	Mineral Oil mg/L Max	BLQ (0.2)	1.0	No relaxation	IS:3025 (P-39):2021

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Test Report



TC-6467

94, Shiv Ganga Industrial Estate, Lakeshwari, Bhagwanpur, Roorkee - 247661(UK)
 Contact No. : 01332-235415, 7060134448, E-mail : dtrlpvtltd@gmail.com, Website : www.dtrlab.org

Govt. Approved Test House

Sample : GROUND WATER (GW-012 & 326)
 Customer Name : Uttarakhand Pollution Control Board
 Customer : (Irrigation Design Building Campus) Roorkee(U.K)
 Address : Roorkee

ULR No. : TC646725600006341F
 Report No. : DTRLES-260425008
 Your Ref. : 26/04/2025
 Sample Qty. : 10 Litre
 Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/s Gangothri Paper Mills Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requiriements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
21	Selenium (as Se) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
22	Silver (as Ag) mg/L Max	BLQ (0.02)	0.1	No relaxation	IS:3025 (P-65)-2022
23	Sulphide (as H ₂ S) mg/L Max	BLQ (0.05)	0.05	No relaxation	IS:3025 (P-29):1986
24	Total Alkalinity (as CaCO ₃) mg/L Max	149	200	600	IS:3025 (P-23):1986

Table -3 Parameters Concerning Toxic Substances (Clause 4)

1	Cadmium (as Cd) mg/L Max	BLQ (0.003)	0.003	No relaxation	IS:3025 (P-65)-2022
2	Cyanide (as CN) mg/L Max	BLQ (0.01)	0.05	No relaxation	IS:3025 (P-27):1986
3	Lead (as Pb) mg/L Max	BLQ (0.01)	0.01	No relaxation	IS:3025 (P-65)-2022
4	Mercury (as Hg) mg/L Max	BLQ (0.001)	0.001	No relaxation	IS:3025 (P-65)-2022
5	Uranium (as U), mg/L Max	BLQ(0.01)	0.03	No relaxation	IS:3025 (P-65):2014
6	Molybdenum (as Mo) mg/L Max	BLQ (0.02)	0.07	No relaxation	IS:3025 (P-65)-2022
7	Nickel (as Ni) mg/L Max	BLQ (0.01)	0.02	No relaxation	IS:3025 (P-65)-2022
8	Total Arsenic (as As) mg/L Max	BLQ (0.005)	0.01	No relaxation	IS:3025 (P-65)-2022
9	Total Chromium (as Cr) mg/L Max	BLQ (0.02)	0.05	No relaxation	IS:3025 (P-65)-2022
10	Poly chlorinated biphenyls mg/L Max	BLQ (0.000025)	0.0005	No relaxation	APHA 6630 24th Edition
11	Poly nuclear aromatic hydrocarbons (as PAH)	BLQ (0.000025)	0.0001	No relaxation	APHA 6440 24th Edition

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Govt. Approved Test House

TC-6467

Sample : GROUND WATER (GW-012 & 326) ULR No. : TC646725600006341F
 Customer Name : Uttarakhand Pollution Control Board Report No. : DTRLES-260425008
 Customer Address : (Irrigation Design Building Campus) Roorkee(U.K) Your Ref. : 26/04/2025
 Roorkee Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025 M/S Gangotri Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requirements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
11	mg/L Max				
12	Trihalomethanes :-	:-			
	(a)Bromoform mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	(b)Dibromochloromethane mg/L Max	BLQ (0.025)	0.1	No relaxation	DTRL-STP-QCC-548
	c)Bromodichloromethane mg/L Max	BLQ (0.025)	0.06	No relaxation	DTRL-STP-QCC-548
	(d)Chloroform mg/L Max	BLQ (0.025)	0.2	No relaxation	DTRL-STP-QCC-548
	(ii) Residue in water				DTRL-STP-QCC-548

Table -5 Pesticide Residues Limits

1	Alachlor µg/L Max	BLQ (0.025)	20	No relaxation	DTRL-STP-QCC-269
2	Atrazine µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269
3	Aldrin/ Dieldrin µg/L Max	BLQ (0.025)	0.03	No relaxation	DTRL-STP-QCC-269
4	Beta -HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269
5	Alpha HCH µg/L Max	BLQ (0.01)	0.01	No relaxation	DTRL-STP-QCC-269
6	Butachlor µg/L Max	BLQ (0.025)	125	No relaxation	DTRL-STP-QCC-269
7	Chlorpyrifos µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
8	Delta HCH µg/L Max	BLQ (0.01)	0.04	No relaxation	DTRL-STP-QCC-269

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TC-6467

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Date of Sampling : 26/04/2025

M/s Ganges Paper Mills (P) Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requirments Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
9	2-4 Dichlorophenoxy acetic acid µg/L Max	BLQ (0.025)	30	No relaxation	DTRL-STP-QCC-269
10	DDT (O,P and P,P -Isomers of DDT,DDE and DDD) µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-269
11	Endosulfan (Alpha, Beta and Sulphate) µg/L Max	BLQ (0.025)	0.4	No relaxation	DTRL-STP-QCC-269
12	Ethion µg/L Max	BLQ (0.025)	3	No relaxation	DTRL-STP-QCC-269
13	Gamma-HCH (Lindane) µg/L Max	BLQ (0.01)	2	No relaxation	DTRL-STP-QCC-269
14	Isoproturon µg/L Max	BLQ (0.025)	9	No relaxation	DTRL-STP-QCC-260
15	Malathion µg/L Max	BLQ (0.025)	190	No relaxation	DTRL-STP-QCC-269
16	Methyl Parathion µg/L Max	BLQ (0.025)	0.3	No relaxation	DTRL-STP-QCC-269
17	Monocrotophos µg/L Max	BLQ (0.025)	1	No relaxation	DTRL-STP-QCC-260
18	Phorate µg/L Max	BLQ (0.025)	2	No relaxation	DTRL-STP-QCC-269

Table-6 Bacteriological Test as per (Clause 4.1.1)

1	Total Coliform Bacteria/100ml	Absent	Absent	-	IS :15185:2016
2	E.coli/100 ml	Absent	Absent	-	IS :15185:2016

* Applicable only when water is chlorinated.

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646

Sample : GROUND WATER (GW-012 & 326)
Customer Name : Uttarakhand Pollution Control Board
Customer Address : (Irrigation Design Building Campus) Roorkee(U.K)
Roorkee

ULR No. : TC646725600006341F
Report No. : DTRLES-260425008
Your Ref. : 26/04/2025
Sample Qty. : 10 Litre
Date of Receipt : 26/04/2025

Date of Sampling : 26/04/2025

M/s Gangotri Paper Mills Ltd.

Date of Test Performance Initiated : 26/04/2025

RESULTS OF ANALYSIS

S.No.	Test Parameters	Results	Requirements Acceptable limit IS:10500/2012 Amd No-1,2,3 & 4	Permissible Limit /IS:10500/2012 In the absence of Alternate Source Amd No-1,2,3& 4	Test Method
Note-1. BLQ-Below limit of Quantification					
2. Figure in brackets indicate minimum limit of Quantification.					

Date of Completion : 07/05/2025

Note :- Party asked for the above tests only.

The sample conforms to the IS 10500:2012 with respect to above test only.

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